FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC ACCOUNTS (2021-2023)

FIFTEENTH REPORT

(Presented on 4 th July, 2022)



SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM

FIFTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE
ON
PUBLIC ACCOUNTS
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on

Paragraphs relating to Higher Education Department contained in the Report of the Comptroller and Auditor General of India for the years ended 31st March 2015(General and Social Sector) and 31st March 2017 (General and Social Sector).

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INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the Fifteenth Report on paragraphs relating to Higher Education Department contained in the Report of the Comptroller and Auditor General of India for the years ended 31st March 2015 (General and Social Sector) and 31st March 2017 (General and Social Sector).

The Report of the Comptroller and Auditor General of India for the years ended 31st March 2015 (General and Social Sector) and 31st March 2017(General and Social Sector) were laid on the Table of the House on 24th February 2016 and 18th June 2018 respectively .

The Committee considered and finalised this Report at the meeting held on 08th June, 2022.

The Committee place on records their appreciation of the assistance rendered to them by the Accountant General in the examination of the Audit Report.

SUNNY JOSEPH,

CHAIRMAN,

Thiruvananthapuram, \mathcal{F}^{h} July, 2022.

COMMITTEE ON PUBLIC ACCOUNTS.

REPORT

HIGHER EDUCATION DEPARTMENT

AUDIT PARAGRAPH

[Audit Paragraphs para 4.2 to 4.2.5 contained in the Report of the C & AG of India for the year ended 31st march 2015 (General & Social Sector)]

4.2 Modernisation of Government Presses

4.2.1 Introduction

The modernisation of Government presses in the State was contemplated by Government of Kerala (GOK) since 1998 with a view to make available the latest printing equipment and adequate infrastructure facilities to meet the requirements for high quality printing besides introduction of modern management practices to derive optimum results in the utilisation of human resources and machinery. For improvement of infrastructure facilities, the renovation of old buildings, construction of store buildings for raw materials and godowns for stacking of printed and waste materials, disposal of obsolete machines for adequate space, introduction of Total Quality Management (TQM) in the operations of the presses were envisaged.

There were 11 Government presses (GP) under the control of the Printing and Stationery Department as of March 2015.

An audit of four out of 11 Government presses was conducted, to examine the status of modernisation of Government presses covering the period 2010-15 with reference to the proposals formulated by Government during the XIth (from 2007 to 2012) and XIIth (from 2012 to 2017) Plan periods and also the Reports of various Committees constituted by Government on modernisation of printing presses.

Audit findings

4.2.2 Funding

During 2010-15, the Department spent only 54 per cent i.e. ₹ 18.18 crore out of ₹ 33.82 crore for modernisation of Government presses. Further, out of ₹ 25.72 crore for purchase of machinery, only ₹ 10.72 crore (42 per cent) was spent.

Further, against ₹ 45.51 crore earmarked in the XII th Five Year Plan (2012-17) for the modernisation of Government presses, budgetary support was provided for ₹ 26.37 crore (57.94 per cent) during 2012-15, against which only ₹ 7.95 crore (17.47 per cent) was spent and ₹ 17.40 crore was surrendered.

The delay in processing of tenders, lack of tender response and failure in convening of departmental purchase committee attributed to short utilisation and surrender of funds.

4.2.3 Planning

There was no action plan exclusively for modernisation of Government presses with time bound targets. Audit found that even against targets included in the XIIth five year plan, there was very little progress as most of the works planned were either not taken up for execution or not completed as of March 2015 as detailed in **Appendix III**.

4.2.3.1 Constitution of Committees for Modernisation of Printing Presses

GOK constituted an Expert Committee in 1997 and a Committee on Modernisation in 2010 to suggest recommendations for the improvement in efficiency by modernisation of Government Presses. The Committees submitted their reports in 1998 and in 2011 respectively with recommendations for modernisation of the Government presses to improve their efficiency. However, GOK was yet to take a decision on the implementation of the recommendations of the committees. GOK replied (May 2015) that the reports were under consideration of the Government.

4.2.4 Modernisation of presses

The Committee on Modernisation of presses had observed that modernisation and expansion operations of the Printing & Stationery Departments were undertaken in an ad-hoc manner rather than systematically with a long term strategy. Audit noticed that the practice of ad-hoc implementation of the modernisation process as pointed out by the Committee was persisting even today. The activities of a Press can be categorised into 'Pre-press' (DTP, Plate making, etc.), 'Printing' and 'Post-press' (Stitching and Binding) processes. An analysis of percentage of funds expended on modernising the various printing processes is given in **Table 4.1.**

Table 4.1: Expenditure involved in the various printing process

	Pre-press			Printing			Post- press		
Plan period	Resources available (₹ in lakh)	Resources expended (₹ in lakh)	Percentage expended (in per cent)	Resources available (₹ in lakh)	Resources expended (₹ in lakh)	Percentage expended (in per cent)	Resources available (₹ in lakh)	Resources expended (₹ in lakh)	Percentage expended (in per cent)
XI th Plan 2007-11	74.50	61.79	82.94	994.00	1167.14	117.42	164.50	7.22	4.39
XII th Plan 2012- 17 (up to 2015)	65.00	24.37	37.49	1275.00	59.69	4.68	968.50	3.68	0.38

(Source: Details collected from Directorate of Printing)

From the above table, it may be seen that the percentage of funds spent on modernisation of 'Post-press' activities was only 4.39 per cent during the XIth Five year plan period. During the XIIth Five year (2012-17) plan period also, percentage of expenditure on Post-press processes in 2012-15 was even lower at 0.38 per cent against 37.49 per cent and 4.68 per cent on Pre-press and Printing activities respectively. 'Post-press' activities are vital to ensure product quality as overall efficiency of presses depends upon the efficiency of all three activities. Thus, the failure of the Department in this regard had significantly affected the modernisation of the printing presses.

The Government stated (January 2016) that action was being taken to equip all presses with modern machinery to cope with the present needs.

4.2.5 Status of Modernisation

Audit assessed the status of modernisation of government presses in the State during the period 2010-15. Expenditure incurred on procurement of machinery during 2010-15 was ₹16.67 crore. Analysis of quality of expenditure indicated that while 62 per cent and 86 per cent of the pre-press and printing items planned for purchase were procured, only 28 per cent of the identified post-press items were actually purchased. Thus, these presses cannot be claimed to be fully modernised. Scrutiny of records revealed that the process of modernisation of presses suffered from deficiencies like purchase of outdated machinery, purchase of machinery at higher rates, delay in utilization of machinery purchased, non-disposal of obsolete machineries, etc.

[Notes Received from the Government based on the above Audit Paragraphs are included as Appendix II]

Excerpts from the discussion of Committee with department officials is given below

- (1) While considering the above Audit paragraph the Committee commented that the Printing & Stationery Department has taken many steps based on audit observation. The Committee appreciated the department for taking steps to improve its functioning.
- (2) The witness Additional Secretary Higher Education (Printing & Stationery) Department informed that a project under KIIFB for ₹100 crores was sanctioned to the Printing & Stationery Department for the modernisation of Government Presses by installing latest printing machines and making adequate infrastructure facilities. The qualification of the staff should also be improved along with the purchase of new machinery.
- (3) She also added that for a modern printing environment qualified personnel having diploma in Printing Technology is needed and the existing employees with SSLC and KGTE as qualification are not efficient to carryout work based on modern printing technology. It was also informed that the Factories Act under which the presses are working and the influence of trade unions are the main impediments in changing the basic qualification of employees to diploma in printing technology.

- (4) The witness Additional Secretary Higher Education (Printing & Stationery) Department informed that training is provided at the time of installation of new machine but employees are not interested in putting into practice the training given using latest printing machinery. There are many obsolete posts. Work study is required to convert obsolete posts into relevant post. The vacancies cannot be reported to PSC because promotions are not given in proper time because of several cases pending before the court and therefore new persons cannot be appointed.
- (5) The Principal Secretary Higher Education (Printing & Stationery) Department stated that printing technology is changing rapidly and usage of modern technology will increase productivity and reduce the cost in printing. For this skill development in the usage of modern printing machinery is utmost important. He further informed that the department actually requires a complete surgical interference and everything requires to be changed.
- (6) The witness Principal Secretary Higher Education (Printing & Stationery) Department apprised that school text books which were earlier printed in Government Press are now printed in KBPS and C-apt. He further informed that though many such printing works were lost, orders for new works are pouring in, like printing of OMR sheets for PSC exams.
- (7) An officer from Accountant General's Office opined that work culture in KBPS is commendable and work orders are completed in time. He also added that the types of works entrusted to Government Press should have to be defined clearly and replacing of machines and imparting training to employees must be done based on work orders that are admitted.
- (8) The Committee opined that the work culture in KBPS is entirely different and that the staff are determined to complete the work order in time which in turn attracts further work orders.
- (9) The witness Additional Secretary (Printing & Stationery) Department said that Government press had a lot of constraints to follow store purchase rules. As an example he pointed out that when it was decided to reduce the size and weight of the school text books, the press could not purchase the machines at proper time and so the work assigned to the press was lost. Earlier, Lotteries and text books were printed in the Press, Mannanthala, but now the printing works have stopped. The Finance Department stopped printing of various forms when they went online, therefore lot of works had been lost.

- (10) The witness informed that Hon'ble Chief Minister declared that the KIIFB fund of 100 Crore has been given with an aim to modernize the press in order to improve the quality so as to enable it not only to take all government works but also private work and the training would also be given to the employees which was mentioned in tender condition of M/s.WAPCOS, the agency entrusted for project implementation as well as preparation of DPR.
- (11) The Committee asked whether the M/s.WAPCOS is a competent agency. The Additional Secretary Higher Education (Printing & Stationery) Department answered that M/s.WAPCOS is a central agency which modernize presses in Hyderabad and the Department has demanded M/s.WAPCOS to provide most modern machines and one year training to employees.

Conclusion/ Recommendations

(12) No remarks

[Audit paragraph 4.2.5.1 contained in the Report of the C & AG of India for the year ended 31st march 2015 (General & Social Sector)]

4.2.5.1 Procurement of printing machines

One of the major items of purchase during 2010-15 as part of Modernisation of printing presses was three 'Four-Colour Web Offset Printing machines' for the Government presses at Vazhoor, Shoranur and Mannanthala costing ₹ 6.26 crore. Audit noticed that the tender process was vitiated and the machines were procured at an excess expenditure of ₹2.74 crore.

Tender for the supply of two Four-colour web offset printing machines was issued (July 2008) by the Director of Printing. Of the five offers received, the Technical Expert Committee (TEC) had rejected (September 2008) two offers including that of M/s. KSIE Emporium Ltd. (KSIE), a Public Sector Undertaking (PSU) due to non-submission of Earnest Money Deposit (EMD). The Director of Printing also informed GOK (November 2008) that the rejection of the tender of KSIE by the TEC was in order as per Stores Purchase Manual. Meanwhile, the TEC, after an onsite inspection of the manufacturing process of the machines strongly recommended the machines offered by L3 - M/s. The Printers House (P) Ltd., New Delhi (M/s. Printers House) as it had met all the requirements.

However, the Departmental Purchase Committee (DPC) headed by the Principal Secretary, Higher Education Department cancelled the tender (December 2008) and ordered re-tender on the ground that none of the tenderers had agreed to warranty beyond one year. Consequently, a fresh tender was issued (December 2008) by the Director of Printing. Three of the five tenders were rejected by the TEC (March 2009) on various grounds¹ and it recommended purchase of the machines either from M/s. Printers House (L4) or from KSIE (L5).

Audit noticed that the DPC recommended (January 2010) purchase of machines from L5 (KSIE) citing reasons such as the tenderer was a State Government PSU and it would avoid risks and complications. Thus, the procurement of two printing machines from KSIE (L5) instead of from M/s. Printers House (L4) resulted in loss of ₹ 2.59 crore to the State exchequer.

GOK replied (January 2016) that the offer of KSIE was accepted since a performance appraisal report of the machines offered by KSIE and Printers House revealed that machines offered by KSIE had an upper hand in performance metallurgy and other automatic controls besides aspects like sturdiness, compatibility and durability for long run.

The reply was not acceptable due to following reasons:

- Tender conditions stipulated that Manufacturers of machines could participate in the tender. In the instant case, KSIE (L5) was clearly not the manufacturer of machines. The machines were manufactured by M/s. Manugraph Ltd. However, machines offered by M/s. Printers House (L4) were manufactured in their own manufacturing units.
- While processing the first tender, an expert committee had inspected the manufacturing facilities of M/s. Printers House and observed that they were equipped with latest generation CNC based manufacturing facilities using

¹ Two tenders L1 and L2 were rejected on grounds of poor quality and performance while L3 was rejected as production was yet to commence then.

imported machines. It was also observed that the machine was of the highest quality and with periodical maintenance, the machine would function effectively for as good as 20 years or more. The reasons cited by Government while justifying the purchase from KSIE (L5) regarding performance, metallurgy, sturdiness, compatibility were made without visiting the manufacturing unit and by observing running of the machine at a local press in Trivandrum.

 The reasons given by the Government for procuring machines from State PSU were not commercially and technically viable, especially when the State PSU was itself not the Original Equipment Manufacturer (OEM) and that it had to get supplies from a private party in the market.

The decision of the DPC and GOK to award the tender for the purchase of the two printing machines to KSIE (L5) instead of M/s. Printers House (L4) was not justified which resulted in loss of ₹ 2.59 crore to Government exchequer. Similarly, the Department invited tenders (November 2009) for the supply of one Four-Colour Web Offset Printing Machine for the Government Press, Vazhoor. Audit noticed that in this instance also, the machine was purchased from KSIE (L3) instead of M/s. Printers House (L2) in violation of the provisions of Stores Purchase Manual (Para 39(b) read with Para 57(a)) and TEC recommendations resulting in excess payment of ₹ 15 lakh.

The action of DPC headed by the Principal Secretary, Higher Education Department in favouring KSIE for the purchase when it was not the OEM had resulted in excess expenditure of ₹ 2.74 crore on purchase of three printing machines, which calls for fixing of responsibility.

[Notes Received from the Government based on the above Audit Paragraph is included as Appendix II]

Excerpts from the discussion of Committee with department officials is given below:

(13) Regarding the Committee's query about the above audit paragraphs, the witness Additional Secretary, Higher Education (Printing & Stationery) Department

apprised that it was decided to purchase machines from KSIE Emporium Limited with the approval of the Cabinet with a view to promote a public sector undertaking.

- (14) An officer from Accountant General's office intervened that KSIE Emporium supplied the machines through another agency and the tender had been given to the public undertaking without considering the objection of Technical Experts Committee. The Additional Secretary, Higher Education (Printing and Stationery) Department informed that the director reported that the tender was given to that public sector unit because of long warranty period.
- (15) The Committee observed that KSIE emporium Ltd bagged the tender and the supply order may have been placed with another agency. The Committee made it clear that the public sector undertakings like KELTRON, SIDCO etc are bagging tenders for the supply of materials and machineries to government departments availing price priority as government agency but they are engaging private parties for the supply.
- (16) The Committee criticised the above practice and observed that it would not be correct to say that the cabinet approval was right since the purchase was carried out violating the procedure.
- (17) The witness Additional Secretary Higher Education (Printing & Stationery) Department said that corresponding out turns are provided while installing new machines.
- (18) The witness Principal Secretary Higher Education (Printing & Stationery) department apprised that many of the work of the press were transferred to another places which make the insecurity feeling among employees and the newly arrived young employees brought the work from outside and now they get the work of printing cheque leaf of Treasury and Postal Department.
- (19) The witness Additional Secretary Higher Education (Printing & Stationery) Department informed that Gazettes are published only in Government Press. KBPS has now put forward a demand to give permission for security printing but the Government has not granted permission. She added that it should be done in consultation with the director and decision should be taken at Government level.

- (20) The Committee opined that the security printing option is to be with government presses only and for keeping official secrecy and responsibility, the printing of Gazettes and other security printing should not be divulged to other sectors. The Committee commend that the printing sector is going through a sea of changes and though to cope-up with technology changes, reforms are needed, changes in government printing sector could not be taken all of a sudden.
- (21) The Committee recommend that department should take steps to upgrade machineries and impart training to employees. The Committee also recommend that the qualification of employees should be upgraded as per the needs of the time.
- (22) The committee also recommend that after modernising the Government Press and nurturing a harmonised work culture, a marketing division should be formed. By advertising about the types of printing works that can be undertaken and duration for its completion, private printing works can be entertained besides government works. The Committee decided to recommend that the department should take steps to do things more systematically and directed to prepare a comprehensive report including all matters discussed in meeting.

Conclusion/ Recommendations

- (23) The Committee observes that the Public Sector Undertakings like KELTRON, SIDCO etc. are bagging contract awards for the supply of materials and machineries to various government departments by availing price priority in the capacity as Public Sector Undertakings and consequently subcontracts to the private parties in the market for supply as these state Public Sector Undertakings were itself not the original equipment manufacturers. The Committee criticises this practice and expresses its displeasure towards the procedural violation in the procurement of two printing machines. The Committee alerts the department to be cautious not to repeat such irregularities in future.
- (24) The Committee opines that security printing should remain to be done with the government presses not only to protect official secrecy but also to ensure responsibility for reproducing valuable official documents. The Committee recommends

to take immediate steps to revive the Government printing sector by upgrading machineries in the state-of-the-art technologies, imparting adequate training to employees and also by enhancing the qualifications of the newcomers. The Committee also recommends to establish a marketing division for printing sector for economy and efficiency of its operations. The Committee directs the department to furnish a comprehensive report regarding the reforms to be initiated in the Government presses.

[Audit paragraphs 4.2.5.2 to 4.2.10 contained in the Report of the C & AG of India for the year ended 31st march 2015 (General & Social Sector)]

4.2.5.2 Delay in commissioning of modern machinery

Audit noticed delays in commissioning of modern machines procured for want of pre-installation infrastructure facilities in GPs at Mannanthala, Shoranur and Vazhoor. Two 'Four-Colour web offset machines' were delivered at GP, Mannanthala and Shoranur in February 2011. These could be commissioned and put to use only in August 2011 and December 2011 respectively for want of essential pre- installation civil works in the respective Government presses.

Similarly, the Four-Colour Web Offset machine (NAPH-30) purchased (March 2011) for Government Presses, Vazhoor, could be commissioned and put to use only in July 2013, for want of pre-installation civil and electrical facilities in the Government presses.

The failure of the Department in providing the requisite pre-installation facilities resulted in idling of the machine for period varying from six months to 28 months, which delayed the modernisation of presses to that extent.

Government replied (January 2016) that delay occurred due to failure of the PWD to complete the pre-installation civil work on time.

The reply was not acceptable in view of the fact that procurement of machinery without ascertaining the feasibility for prompt commissioning indicates inadequate planning and resultant delay in installation and utilization of the machinery.

4.2.5.3 Purchase of outdated machinery

Modernisation of presses can be ensured by timely procurement of modern machines and introduction of upgraded printing technology. In pre-press section, Plate making machine or Plate processing unit became outdated with the introduction of Computer to Plate (CTP) Unit. The CTP unit has several advantages over conventional plate making unit such as superimposition of an image directly to a printing plate instead of through a photographic film, which saves pre-press time and cost of materials like film and related developer chemicals. This technology also increases the sharpness and quality of output.

Currently, the CTP Unit was available only at GP Mannanthala, installed at a cost of ₹ 47 lakh in February 2011 in the State. Though sanction (September 2014) was available for the procurement of one CTP unit for Government Press Shoranur, the CTP unit was not procured as of March 2015 due to poor tender response. However, Audit noticed procurement of three conventional plate making units at a cost of ₹ 25.82 lakh during the period 2013-15, one each for Government Central Press (GCP), Thiruvananthapuram (March 2014), GPs at Vazhoor and Kollam (March 2015). Audit observed that had the advanced CTP units been procured for these presses as part of Modernisation, there could have been savings in pre-press time besides improvement in quality of output at lesser cost of printing.

Government replied (January 2016) that Plate Processor machines were being used in Government presses for the printing of black and white printing work and as such, they were not outdated. Moreover, the Plate processor machine costs only Rupees eight lakh which was lesser when compared to CTP machines which costs ₹40 lakh.

The reply was not tenable in view of the fact that the Director had as early as in April 2008 informed GOK that most of the works received in Government Presses were of Four-Colour posters, brochures, lottery tickets, text books, etc. Hence, the purchase of the two old conventional Plate processing units for Vazhoor and Kollam as part of modernisation was not justifiable.

4.2.5.4 Disposal of obsolete machinery and materials

The Committees on Modernisation of Government presses constituted in 1997 and 2010 recommended disposal of obsolete machinery, equipment and materials kept in the premises of Government presses for better space management and for effective infrastructural development. Modern sophisticated machines with micro processors and electronic controls also require clean environment for smooth working. However, in the test checked presses, Audit found that huge stocks of such items were heaped in the presses and premises without disposal. Consequently, major part of the space in Government presses was occupied by these obsolete items.

Government replied (January 2016) that necessary corrective steps were being taken to comply with audit observations.

4.2.6 Modernisation of Post Press Sections

In order to enhance the efficiency of Government presses, advanced printing machines like 'Four-Colour Web offset machines' were installed during 2010- 13 in printing sections of the three out of four test checked presses as part of modernisation. By installing modern machines of higher printing capacity, the output of printing section should have increased. However, Audit noticed that post-press sections in Government presses had not been modernised simultaneously by installing modern machines such as Heavy duty stitching machine, Gathering machine, Binding machine, three-way trimming machine, Folding machine etc. Despite the XIIth plan allocation of funds for modernisation of post press sections in Government presses amounting to ₹ 9.69 crore during the first three years of 2012-17, the amount spent on purchase of machines for

post press sections during this period was only ₹ 0.04 crore which was spent for purchase of 10 Box strapping machines. Audit noticed (May 2015) that in Government press at Shoranur, 118 work orders related to various forms and registers (2010-14) of 11 departments were pending in binding section.

Government stated (January 2016) that post-press works in all the Government Presses were being managed both mechanically and manually and action was being taken to equip all the presses with modern machineries to cope with the present needs.

4.2.7 Infrastructure

Modernisation of Government presses, besides requiring replacement of outdated machineries with modern printing equipment, also necessitated adequate infrastructure facilities for their installation and stocking of raw materials, printed materials and waste materials. However, Audit noticed deficiencies in providing infrastructure facilities in Government presses which hindered their effective functioning as detailed below:

4.2.7.1 Setting up of Workshops in Government Presses

The Committee on Modernisation observed (2011) that Government Presses suffered due to the lack of full-fledged workshop and repair facilities in-house which resulted in machines remaining under repair for considerable period of time thereby affecting productivity. However, Audit noticed that the issues as stated by the Committee were persisting (March 2015) since none of the Government presses had full-fledged workshop facilities as of March 2015 to maintain continued productivity of the machines. The Department had not taken Annual Maintenance Contract (AMC) for any machine except CTP machine at GP, Mannanthala.

In the test checked presses, Audit noticed delay ranging from five to 60 months in rectification of complaints of the modern machines installed as part of modernisation, resulting in idling of machines for long periods (**Appendix III**).

Government stated (January 2016) that steps were being taken to address the observations made by Audit.

4.2.7.2 Adequacy of electrical back-up for machineries

The modernisation of presses was intended to enhance the efficiency of presses by installation of modern machines and providing necessary infrastructure. Modern machines like the Web Offset printing machines with computerised electronic controlling systems require adequate backup capacity to prevent serious business disruption or data loss due to frequent unexpected power failure. In the test checked Government presses, it was noticed that most of the machines were idle due to frequent power failure and inadequate backup facility. In GP Vazhoor, though a generator was installed (January 2015), it was not commissioned (May 2015) due to failure of the Department to deposit installation charges (₹2.38 lakh) with the PWD. Scrutiny of data available in four test checked GPs revealed that 21312 productive hours² were lost during 2012-14 due to power failure. Had suitable electrical back-up been made available to Government presses, the loss of productive hours could have been avoided and generated more outturn.

Government stated (January 2016) that steps were being taken to address the observations made by Audit.

4.2.7.3 Waste Disposal system

As part of the Modernisation process, one of the recommendations of the Committee on Modernisation of Government Presses was to install waste disposal systems for chemical and solid wastes like incinerators in all the presses. An amount of ₹ 1.20 crore was also earmarked in the XIIth five year plan for installation of incinerators in Government presses in the State for waste disposal. However, Audit found (March 2015) that Incinerators were not installed in any of the test checked presses and waste materials were disposed of in open spaces by burning.

Government replied (January 2016) that necessary corrective steps were being initiated in this regard.

² Productive Hours – Time directly associated with manufacturing operations or performance of a job or task.

4.2.7.4 Maintenance of Fire Safety Standards

Government Presses in the State are registered as per Factories and Boilers Act 1948 and licenses to operate the presses are renewed every year by the Inspector of Factories and Boilers. Section 38 of the Act requires that all practicable measures shall be taken by factories to prevent outbreak of fire and to provide and maintain (a) safe means of escape for all persons in the event of a fire and (b) necessary equipment and facilities for extinguishing fire.

In presses, besides printing material such as paper, cotton waste, etc., there are also inflammable chemicals for cleaning machines, developer chemicals, etc., which pose threat of fire. Hence, the necessity of installation of precautionary measures like fire-extinguishers and smoke alarms to protect the buildings from lightening and fire is critical to the continued functioning of the Presses. However, Audit found that these statutory precautionary measures were not provided in any of the test checked Government Presses. Audit also noticed that consequent to a fire generated by lightning in May 2014, the Government Press Shoranur suffered a loss of ₹ 17 lakh. Even though GOK directed (August 2014) the Department to ensure periodical repair to electrical installations, installation of fire extinguishers and smoke alarm, the Department had not taken any action (March 2015).

Government stated (January 2016) that though there was budgetary provision in 2013-14 for installation of fire extinguishers in Government Presses, the departmental purchase committee had not been convened and hence the procurement of fire extinguishers could not be made.

4.2.8 Modernisation and Human Resource Management

4.2.8.1 Revision of KGPS Rules and Press Manual

The Expert Committee for Modernisation of the Government Presses in the State had recommended (1998) revision of cadre and recruitment rules to ensure the appointment of better qualified persons to various technical cadres. The Committee on Modernisation of the Printing and Stationery Department had also recommended (2011) that the Special Rules for the Kerala Government Presses Subordinate Service

issued by the Government of Kerala be amended to bring them in line with the suggested (i) restructuring of sections/branches within the government presses; (ii) restructuring of job categories and job designations. It was also recommended to appoint a committee to review the Special Rules and suggest changes.

Audit noticed that a Committee for revamping the Draft Kerala Government Presses Subordinate Service Special Rules with the Secretary, Printing and Stationery as the Chairman was constituted by GOK only in January 2014.

Government replied (January 2016) that the Draft Special Rules of Kerala Government Presses Subordinate Service was under consideration.

Audit observed that the delay in review of KGPS Rules and Press Manual was a matter of concern as some of the existing branches and job categories as defined in special rules were outdated, irrelevant and had relevance only in the realm of manual press operations.

4.2.8.2 Revision of Schedule for valuation of outturn

The Expert Committee on modernisation of presses had recommended (1998) revision of the Schedule for Valuation of Out-turn. The significance of the Schedule for Valuation of Outturn can be gauged by the fact that Annual Increment of employees in Government presses was dependent upon the outturn generated by an employee as reckoned by the Schedule, during a year. The performance of employees in a Press depends upon the output capacity of the machine on which the employees are deployed. Compared to old machines, modern machines have high output capacity. Hence, periodical revision of Schedule of Outturn for valuation of employee productivity is essential for optimal utilization of their services. However, Audit noticed that as of March 2015, the Government presses were following the Schedule for valuation of outturn fixed in 1956, despite the fact that several modern machines and equipment were purchased and installed thereafter. Also, Audit noticed that due to non-revision of Schedule for valuation of Outturn with reference to the newly installed machines, full hours of physical duty were allowed as outturn hours to the employees posted to such machines, even though the employees had completed their jobs at lesser time.

The Log Book of four-colour Web offset printing machine at GP Shoranur revealed that the machine was idle for 412 out of 746 (55 per cent) working days during 05 June 2012 to 31 March 2015. Analysis of outturn data for June 2012 to March 2015 made available to Audit by GP, Shoranur revealed that the number of impressions obtained from the machine ranged from a minimum of 600 impressions on 04 July 2013 to a maximum of 1,00,000 impressions on 11 March 2014 and 12 March 2014. Incidentally, the printing output of the machine was stated to be a maximum of 35,000 impressions per hour (2,80,000 impressions per day of eight hours). However, full outturn hours were allowed to the employees working on the machine in the concerned days.

Though there were attempts to revise the out turn hours of Four-Colour Web Offset machines (installed in 2011 & 2013), it did not materialise (January 2016). Consequently, the benefit of productive hours gained by using modern machines was lost as workers were shown to be working for full hours as per time sheets of work even though the job was completed at lesser time.

Government replied (January 2016) that Revision of Outturn was in progress. The laxity of the Government in effecting the revision had resulted in employees continuing to be paid for work not done.

4.2.9 Impact of Modernisation of Government Presses

4.2.9.1 Assessment of Productivity of Presses

Audit assessed the impact of modernisation on GCP, Thiruvananthapuram and three Government Presses at Mannanthala, Shoranur and Vazhoor during 2010-15. It was seen that there was no appreciable increase in productivity in any of these presses except GP Mannanthala which showed a marginal increase (1.56 per cent) in the number of impressions obtained during 2014-15 over 2010-11.

Table 4.2: Table showing productivity of test checked presses

(Impressions in lakh)

Year	Govt. Central Press, Thiruvananthapuram	Govt. Press, Mannanthala	Govt. Press, Vazhoor	Govt. Press, Shoranur	
2010-11	479.73	282.29	103.04	381.76	
2011-12	446.30	296.95 61.		372.22	
2012-13	427.93	337.55	49.91	401.29	
2013-14	422.34	375.15	63.68	320.88	
2014-15	367.89	286.69	71.29	322.78	
Per cent	-23.31	+1.56	-30.81	-15.45	
increase/ decrease					

(Source: Details collected from test checked presses)

Productivity did not increase in three Government Presses at Thiruvananthapuram, Vazhoor and Shoranur which in fact, showed a decline. Thus, despite spending ₹ 18 crore on modernisation during 2010-15, productivity of the presses had declined, rendering the investment infructuous.

The Director replied (March, 2015) that at present, Government departments including Legislative Secretariat have their own presses to meet their printing demands. Major works such as printing of text books, lottery tickets etc. had been entrusted to other agencies (i.e. KBPS, C-apt). These works were previously printed at Government Presses.

The reply of Director was not acceptable in view of the fact that the Government Presses were equipped with latest machinery for printing of text books and outsourcing the same was the reason for decline in productivity.

4.2.9.2 Under-utilization of Government Presses - Printing of Text Books

The Expert Committee for Modernisation of the Government Presses in Kerala State in its Report (1998) had anticipated that modernisation of Government Presses would

enable the Department to undertake printing of Text Books in-house, which would result in time bound printing of Text Books without depending on private printers. The Committee had also recommended discontinuance of opening of parallel Government Presses by Government departments as well as Quasi Government organizations. The Printing Manual of Government Presses in Kerala also stipulated that printing works should ordinarily be entrusted only to Government presses and that such works may be given to private presses only in exceptional circumstances. However, Audit observed that despite installation of advanced printing machines in Government presses, GOK continued to ignore these presses while allotting work of printing of text books to autonomous bodies like KBPS and KSAVRC (renamed as C-apt) as shown in **Table 4.3.**

Table 4.3: Details of text books printed for Standard I to X

Year	Total requirement (Nos.)	Printed by Governme nt Presses (Nos.)	i Printed Nv	Payment made to KBPS (₹ in Lakh)	Printed by C-Apt (Nos.)	Payment made to C- Apt (₹ in Lakh)
2010-11	45136500	3075000	41101500	970.64	960000	10.93
2011-12	47787000	Nil	47787000	618.73		
2012-13	39500000	Nil	38059000	687.69	No print	
2013-14	30179400	Nil	31291000	564.41	order for C-apt	
2014-15	37315500	Nil	37879043	849.06	C upt	
Total				3690.53		10.93

(Source: Details collected from KBPS and Text Book Officer)

Audit observed that the decision to get text books printed by KBPS was taken in a High Level Monitoring Committee (HLMC), convened in January 2011. The Principal Secretary (General Education Department) had expressed dissatisfaction on the poor performance of Government Presses in printing of text books for the academic year 2010-11. In order to facilitate the prompt and efficient distribution of text books, the committee decided to entrust the printing of all text books from Standard I to X to the KBPS. Based on this decision, printing order of text books were given to KBPS and Capt in subsequent years also without entrusting the work to Government Presses.

Thus, despite Government Presses having been strengthened during 2011-13 for printing of text books with the installation of three³ 'Four-Colour Web Offset machines costing ₹ 6.26 crore and CTP machine costing ₹ 47 lakh, the decision of HLMC taken in January 2011 was not reviewed. Audit noticed that Government presses were not given print orders and GOK depended on KBPS and C-Apt for printing of text books. An amount of ₹ 36.91 crore was also paid by GOK to KBPS and C-Apt during this period for various printing jobs.

Government replied (January 2016) that the printing of text books was a subject related to General Education department. Hence, General Education department has been requested to consider the matter of entrusting 50 per cent of printing of text books with Printing Department.

The decision of GOK to outsource printing of text books is contrary to the provisions contained in Government Press Manual and is inconsistent with its own initiative on modernisation of Government presses as one of the objectives of modernisation of government presses was intended to print text books in-house.

4.2.10 Conclusion

The modernisation of Government printing presses though envisaged as early as in 1998 was still remaining to be completed. The objective of entrusting printing work only to Government presses had not been realised. Instead of printing text books in Government Presses during 2010-15, GOK got them printed through KBPS and C-Apt for ₹ 36.91 crore. Despite spending ₹18 crore on Modernisation during 2010-15, productivity had declined in the three Government Presses at Thiruvananthapuram, Vazhoor and Shoranur.

The inherent contradiction in the GOK modernising its presses and at the same time not providing them with adequate print orders was a matter of concern which needed to be urgently addressed.

³ One each at mannanthala and Shoranur in 2011 and Vazhoor in 2013.

[Notes Received from the Government based on the above Audit Paragraphs are included as Appendix II]

Excerpts from the discussion of Committee with department officials is given below:

- (25) The Additional Secretary Higher Education (Printing & Stationery) Department said that the press has asked IMG to revise the Press manual and has received a draft.
- (26) The Committee asked in which year Dr. Rajendrakumar Anayath Committee report, report on modernisation and removal of obsolescence in Kerala Government presses, was submitted. The witness Principal Secretary Higher Education (Printing & Stationery) Department answered that the committee was formed in 2016 and submitted the report in 2018.
- (27) The witness Additional Secretary Higher Education (Printing & Stationery) Department informed that the department intended to purchase much more advanced machines than the machines mentioned in the Anayath Committee Report. She added that WAPCOS had conducted a wide study in all presses and Global tender has been invited.
 - (28) The Committee accepted the reply.

Conclusion/ Recommendations

(29) No remarks

[Audit paragrphs 4.7 contained in the Report of the C & AG of India for the year ended 31st March 2015 (General & Social Sector)]

4.7 Irregular payment for valuation of examination answer scripts by Universities

During 2010-14, three universities in the State made inadmissible payment of ₹ 5.28 crore to teachers towards valuation charges of answer scripts in violation of Government orders.

The University Grants Commission (UGC) notified (1998) the revision of pay scales, minimum qualifications for appointment of teachers in Universities, Colleges and other measures for the maintenance of standards. Government of Kerala (GOK)

issued orders (December 1999) for implementation of the UGC Scheme in the State including revision of pay scales to College/University/ Physical Education teachers/Librarians in the State with retrospective effect from 01 January 1996. The scheme was fully funded⁴ by GOK since April 2000.

While issuing orders for scheme implementation in December 1999, GOK required that examination work be reckoned as part of official duty and teacher's response for the examination work should be assessed in the Performance Appraisal Report. GOK also ordered (January 2001) that in accordance with the recommendations of the UGC scheme, teachers shall value the answer scripts of regular students as part of their duty and no separate remuneration shall be paid for the same. However, remuneration could be paid to serving as well as retired teachers in respect of valuation of answer sheets of private candidates. The UGC regulations of 2010 also laid down a Code of Professional Ethics which stipulated that teachers should co-operate and assist in the conduct of university and college examinations, including supervision, invigilation and evaluation.

Audit noticed that during 2010-14 in violation of GOK orders, teachers who were drawing pay and allowances according to UGC norms in three Universities viz. Cochin University of Science and Technology (CUSAT), Kannur and Calicut Universities were together paid ₹ 5.28 crore⁵ towards valuation charges of answer scripts of regular students. Though the Kerala and Mahatma Gandhi Universities also stated that ₹16.30 crore had been paid towards valuation charges of answer scripts of regular students, Audit has not reckoned these due to inability of the Universities to segregate the remuneration paid to UGC and non-UGC teachers.

Failure of universities to implement the orders of GOK resulted in irregular payment of ₹ 5.28 crore during 2010-14.

Government stated (October 2015) that the concerned universities have been directed to place a resolution before their respective syndicates stating that no

⁴ The additional expenditure for implementing this scheme was to be shared by GOI and GOK in 80:20 ratio for the period january 1996 to march 2000. Thereafter the entire expenditure was to be borne by GOK.

⁵ CUSAT: ₹ 1.38 crore, Kannur University: ₹1.36 crore, Calicut University: ₹2.54 crore.

remuneration shall be paid to teachers drawing UGC scale of pay for valuation of answer scripts of regular students.

The reply of the Government was not acceptable as it is silent about the irregular payment of ₹5.28 crore already made to the teachers.

Notes Received from the Government based on the above Audit Paragraph is included as Appendix II

Excerpts from the discussion of Committee with department officials is given below

- (30) Based on the above audit paragraph the Committee understands from the Government reply that Government had issued orders entrusting the Universities to quantify the amount given to faculty members for the valuation of answer scripts of regular students and to recover the amount from them since the valuation was part of their duty and no remuneration was to be awarded. The Committee pointed out that such valuation charges were again given even after the audit observation. The Committee demanded an explanation on the issue.
- (31) The witness Principal Secretary, Higher Education Department answered that the amount mentioned in the audit report had not yet been recovered. She explained that regarding the above subject Honourable High Court directed the Universities to recover the exact amount but no action was taken. She added that Cochin University of Science and Technology (CUSAT) had informed that the particular amount would be recovered from current month's salary. Calicut University had prepared the list and forwarded it to the Director of Collegiate Education and the other Universities are taking steps to prepare the list.
- (32) The Principal Secretary Higher Eduction department also informed that even after repeated reminders to Universities list comprising the number and name of teachers who attended the valuation is yet to be prepared and furnished to Government.
- (33) The Committee opined that action on audit remarks could not be finalised unless the said amount was recovered. The Committee decided to take evidence from the officials of the concerned Universities on that matter. Consequently the Committee

took evidence from the officials of the concerned universities at its meeting held on 29-12-2020.

Excerpts from the Committees' deliberations with department officials.

- (34)The Committee sought forth explanation from the officials. The Principal Secretary, Higher Education Department informed that the Kerala and Kannur Universities did not give any information regarding the irregular payment. M.G. and Calicut Universities furnished the list of details about the amount to be recovered from teachers. She added that recovery proceedings were being initiated through Director of Collegiate Education. The Controller of Examinations, University of Kerala supplemented that a meeting was held on 13.11.2020 and a Circular related to it was issued to all colleges and its copies were sent to Government. Then the Principal Secretary enquired whether the circular was issued with names of teachers and number of answer scripts valued by each. The Controller of Examinations replied that communications were sent to the College Principals demanding the details about the teachers who evaluated the answer scripts and the replies were received from four colleges only.
- (35) The Registrar, M.G. University informed that after sending a communication to the Directorate of Collegiate Education to recover an amount of Rs.3,27,11,631/-from the teachers, an amount of Rs.9,16,605/- had been refunded by seven college Principals. He also added that the college teachers obtained a stay order from the court regarding this matter and after final verdict the rest of the colleges will follow suit.
- (36)The Principal Secretary, Higher Education Department opined that the Kerala and Kannur Universities had not even prepared the list of teachers and the amount to be refunded and so they will not get the benefit of stay order.
- (37) The Committee queried why they could not find out the list of teachers who received the remuneration for valuation. The Controller of Examinations, Kerala University replied that there was a chance of transfer to teachers, so the communications were sent to the corresponding Principals for further actions. He again added that seven colleges gave the details of the amount to be recovered from the teachers. The Principal Secretary, Higher Education Department remarked that the

action taken in this regard by the University of Kerala is just to irk its responsibility. To a query of the Committee, the Controller of Examinations agreed to do further action as early as possible.

- (38) The Committee queried why the details were taken from college Principals instead of teachers. Committee wanted the reasons for submitting the matter to the Hon. Court and asked who was responsible for it. The Principal Secretary, Higher Education Department explained that Government at its order clearly spelt to sanction the 4th arrears of UGC pay revision only after deducting the amount paid to teachers for valuation. The teachers went against this and got a stay from Court. She further added that since Kerala and Kannur Universities did not find out the teachers and the amount paid to them for valuation, they would not fall under the stay. Seeing the matter taken in a light vein by the Universities and the department, Committee asked whether the teachers were posted as per orders of the Controller of Universities and if so why the Universities were suppressing the list. The Committee even suspected that the Universities buried the list of teachers due to pressure from teacher's union. The Principal Secretary, Higher Education Department informed that the Government had decided to stop the distribution of non-plan grants to universities which failed to recover the irregular payment. She supplemented that the fund for M.G. and CUSAT Universities were released since they had followed the directive of Government Order. The Committee urged the Universities to furnish the report within 15 days and Kerala University agreed to do so.
- University. The Controller of Examinations of Kannur University informed that the amount to be recovered was Rs.1,14,13,800. He added that a meeting of teachers union was held and had discussed about this matter and they had decided that no details about the amount due to be refunded would be conveyed in the light of the stay order of Hon' Court. The Committee enquired about the hindrance in data submission. The controller of Examinations of Kannur University replied that the representatives of teachers association opined to convey the matter to Directorate of Collegiate Education after obtaining the court's final verdict. The witness, Principal Secretary, Higher Education Department supplemented that as per Court's interim order, the balance amount should be released after the amount recovered from teachers. So she again

added that the universities must quantify the amount. The committee opined that it seems the universities were not ready to submit the details due to the pressure exerted by the teachers union.

(40) Then the witness, Controller of Examinations, Kannur University agreed to submit the details within two days. The Committee directed Kerala and Kannur universities to submit the details within 15 days and they also agreed to it.

Conclusion/ Recommendations

(41) The Committee directs the Universities to furnish the report regarding Irregular Payment for valuation of examination answer scripts. The Committee recommends the department to sort out the list of teachers who had received the remuneration for valuation of the answer scripts of regular students by violating the UGC norms and rules and quantify the amount due to be recovered from the teachers.

[Audit paragrph 6.5 contained in the Report of the C & AG of India for the year ended 31st march 2017 (General & Social Sector)]

6.5 Violation of AICTE norms in placement to posts of Associate Professors

Director of Technical Education violated AICTE norms/GOK orders while making placement to posts of Associate Professors resulting in inadmissible payment of at least ₹ 1.46crore in 24 cases test-checked.

The All India Council for Technical Education (AICTE) notified (March 2010) Regulations prescribing the Pay scales, Service conditions and Qualifications for the teachers and other academic staff in degree level Technical Institutions. The Regulations stipulated that teachers in Universities and Colleges would be designated only as Assistant Professors, Associate Professors and Professors with retrospective effect from 01 January 2006.

As per the provisions contained in the Regulations, persons entering the teaching profession in Technical Institutions shall be designated as Assistant Professors and placed in the Pay Band of ₹15,600-39,100 with Academic Grade Pay (AGP) of ₹ 6,000. Also, such incumbent Assistant Professors and incumbent Lecturers (Selection Grade) who have completed three years in the pre-revised pay scale of ₹ 12,000-18,300 on 01 January 2006 shall be placed in the Pay Band of ₹ 37,400-67,000 with AGP of ₹ 9,000

and shall be re-designated as Associate Professors. The Hon'ble High Court of Kerala had also observed (November 2015) in 'National Institute of Technology vs Dr. Arun C. and others' that Pay Band 4 in the scale of pay of ₹ 37,400-67,000 with AGP of ₹ 9,000 was admissible only to those Assistant Professors with Ph.D who have completed three years' service and that the revised scale of pay admissible to incumbent Assistant Professors was Pay Band 3 of ₹ 15,600-39,100 with AGP of ₹ 8,000.

The Regulations also provided that such incumbent Assistant Professors and incumbent Lecturers (Selection Grade) who didnot complete three years in the pay scale of ₹ 12,000-18,300 on 01 January 2006 shall be placed at the appropriate stage in the Pay Band of ₹ 15,600-39,100 with AGP of ₹ 8,000 till they complete three years of service in the grade of Lecturer (Selection Grade) and thereafter in the higher Pay Band of ₹ 37,400-67,000 and accordingly re-designated as Associate Professor. Such incumbent Lecturers (Selection Grade) in service as on the date of issue of the Notification (March 2010) would continue to be designated as Lecturer (Selection Grade) until they are placed in the Pay Band of ₹ 37,400-67,000 and re-designated as Associate Professor as stipulated in the Regulations.

Government of Kerala (GOK) accepted the revised AICTE scheme for revision of pay scales in degree level Technical Institutions and issued orders (December 2010) for implementing the Regulations with retrospective effect from 01 January 2006. Provisions, similar to those contained in the AICTE Regulations were incorporated under Paragraphs 6.1.9 and 6.1.10 of the GOK order.

During audit of the Directorate of Technical Education (DTE)⁶, it was observed that the DTE, in violation of the AICTE Regulations and similar directions of GOK, issued orders (April/June 2012) placing all Assistant Professors as on 01 January 2006 as Associate Professors in the Pay Band ₹ 37,400-67,000 with AGP ₹ 9,000 irrespective of their service in the cadre of Assistant Professor. Thus, all the Assistant Professors in the Department were designated as Associate Professors and placed in Pay Band ₹ 37,400-67,000 with AGP ₹ 9,000 without considering whether they had three years' service in the cadre, as required by AICTE/GOK.

^{◆ 6} Compliance Audit of DTE under the Higher Education Department.

The irregular placement of Assistant Professors as Associate Professors consequent to the erroneous orders of DTE resulted in inadmissible payment of at least ₹ 1.46 crore in 24 cases (**Appendix III**) test-checked during audit.

On being asked, the DTE replied (December 2017) that Higher Education Department issued a letter (March 2012) clarifying the GOK orders which stated that as per clauses 5.3 and 5.5 all incumbent Assistant Professors in sanctioned posts shall be re designated as Associate Professors and shall be placed in the Pay Band ₹ 37,400-67,000 with AGP of ₹ 9,000 as on 01 January 2006 or on the date of promotion after that, as the case maybe. It was further stated that clauses 6.1.9 and 6.1.10 were applicable only for Career Advancement Scheme and not for promotions to the sanctioned posts. A reply on similar lines was also received from GOK (March 2018).

The reply is not factually correct as clause 5.5 clearly states that appointment to the cadre posts of Associate Professors shall be by way of promotion from among the eligible candidates on the basis of seniority subject to conditions specified in clause 6. Further, neither the AICTE Regulation nor the GOK order makes any distinction between placement by promotion or through Career Advancement Scheme and the requirement of three years' service was an unambiguous provision in the AICTE Regulation and GOK orders.

During the Exit Conference (December 2017) on the Compliance Audit on Directorate of Technical Education under Higher Education Department, the paragraph was discussed in detail and Secretary to Government of Kerala, Higher Education Department agreed to review the cases.

Notes Received from the Government based on the above Audit Paragraph is included as Appendix II

Excerpts from the discussion of Committee with department officials is given below

(42) The Joint Secretary, Legislature Secretariat informed the Committee that the report on the above audit paragraph was received only in the previous day of the meeting and so it could not be passed over to A.G. for remarks. The Committee requested AG to put forth their remarks.

- (43) The Senior Deputy Accountant General, Office of the Accountant General responded that they have still the opinion that the promotions of Associate Professors were irregular and in violation of AICTE norms. All Assistant Professors in the department were designated as Associate Professors without considering whether they had completed 3 years of service in the cadre, which is a clear violation of AICTE norms. But Government is of the view that as per clauses 5.3 & 5.5 of Government of Kerala orders, all incumbent Assistant Professors in sanctioned posts shall be redesignated as Associate Professors and clauses 6.1.9 & 6.1.10 were applicable only for Career Advancement Scheme and not for promotions to the sanctioned posts. AG remarked that the view of Government is not factually correct since neither the AICTE regulations nor GOK orders makes any distinction between placements by promotions or through CAS and 3 years service is an unambigous provision in AICTE regulation and GoK orders for being an Associate Professor.
- (44) The Committee enquired the opinion of the department on the stand of the A.G. not accepting the reply of the Government. The Principal Secretary, Higher Education informed the Committee that as per the AICTE Regulation 2018, the posts of Professor, Associate Professor and Assistant Professor should come in the ratio of 1:2:7. The teachers had filed a case on giving promotion as per CAS on the basis of the audit observation and the case was still pending. In some cases of reversion they were promoted when the court stayed the order and the decision was to be taken on those who are still reverted.
- (45) Committee observed that AICTE norms for promotion of teachers under technical educational institution was implemented in 2008 by promoting all serving Assistant Professors to Associate Professors with effect form 01.01.2006 without reckoning whether they had completed 3 years service as Assistant Professor or not.
- (46) The Principal Secretary, Higher Education department informed that the case is pending before the Hon'ble Supreme Court and as it was obligatory to obey the court, they were waiting for the final judgment of the court. The Committee pointed out that there was no stay from Hon'ble Supreme Court in the matter.
- (47) The Committee analysing the department stand concluded that the Higher Education Department had not clarified the violation of AICTE norms. The Committee view that the

promotion to Associate Professor was irregular and wanted the department to review and settle the issues as per AICTE norms without delay and to report the same to the Committee.

[The Report from the department regarding the additional information sought by the Committee is included as Appendix II]

Conclusions/ Recommendations

(48) The Committee views that the promotion to the post of Associate Professors in Technical institutions was irregular. So the Committee directs the department to review and settle the issues as per AICTE norms without further delay and to report the matter to the Committee.

[Audit paragrphs 6.6 contained in the Report of the C & AG of India for the year ended 31st march 2017 (General & Social Sector)]

Deficiencies identified by AICTE during the inspection of a Polytechnic College resulted in denial of Extension of Approval to the College by AICTE and subsequent inability to admit an entire batch of students to the College

The Principal, Central Polytechnic College, Thiruvananthapuram failed to follow-upand ensure successful submission of application for Extension of Approval to AICTE for 2015-16, resulting in irregularly granting admission to 360 students to its courses in 2015-16 without obtaining approval from the AICTE.

The All India Council for Technical Education (AICTE) was established under an Act of Parliament⁷ for the proper planning and coordinated development of the technical education system throughout the country. Section 10.1(k) of AICTE Act, 1987,empowers AICTE to grant approval to new Technical institutions and for new courses or programmes, while Section 10.1(q) empowers AICTE to withhold/discontinue grants in respect of courses/ programmes to such institutions which fail to comply with the directions given by the Council within the stipulated

⁷ The All India Council for Technical Education Act, 1987.

period of time and take such other steps as may be necessary for ensuring compliance of the directions of AICTE. The Hon'ble Supreme Court of India also ordered (December 2014) that prior approval of AICTE was compulsory and mandatory for conduct of a technical course by an existing affiliated Technical College.

The AICTE, in line with the judgment of the Hon'ble Supreme Court of India, commenced (January 2015) filing of Online Application on its portal for Extension of Approval (EOA)⁸ from all technical institutions⁹ for conducting technical programmes/courses for the academic year 2015-16. The last date for submitting online application was extended by AICTE from 20 February 2015 to 27 February 2015 and further till 02 March 2015 beyond which applications could be submitted with Late Fee. It was also clearly stipulated that no applications would be accepted beyond 05 March 2015 under any circumstances even with late fee.

While examining the recordsof the Directorate of Technical Education (DTE), an instance of violation of these provisions by a technical institution was noticed (April 2017) which resulted in non-recognition of its courses during 2015-16. The Institution was also not able to admit 360 students during 2016-17, as detailed below.

The Central Polytechnic College, Vattiyoorkavu, Thiruvananthapuram (CPTC), functioning under the DTE had been conducting regular diploma courses in six branches with AICTE approval upto 2014-15. The Principal,CPTC,submitted online application in the AICTE portal on 23 February 2015, for obtaining EOA for the year 2015-16. However, the status of submission of application was shown as 'In Progress', which remained so till 07 March 2015, when it was displayed as 'Application not submitted'. The Principal CPTC informed Audit (December 2017) that the status of application submitted online was shown as 'In Progress' due to technical issues and that generation of report from AICTE portal was possible only after the last date of submitting the application, which was 02 March 2015. The Principal further stated that

⁸ The Technical Institutions were to submit the application for Extension of Approval to the concerned Regional office of AICTE each year.

⁹ Technical Institutions including affiliated Technical Colleges and also new Technical Colleges which will require affiliation by a University.

the status of application as 'Application not submitted' was known only when the report was generated on 07 March 2015.

Audit observed that AICTE did not include CPTC in its list of approved institutions for the year 2015-16. As such, CPTC was not eligible to admit students to any of its courses during 2015-16. However, contrary to the provisions of AICTE Act, 360^{10} students were irregularly admitted to six different courses offered by the College during the year 2015-16, which could invite appropriate penal action against the institution.

As EOA was denied to the CPTC for the year 2015-16, CPTC applied to the AICTE for EOA for the academic year 2016-17 under the category 'Break in EOA'.In accordance with the provisions given in the Approval Process Handbook issued by AICTE, an Expert Visiting Committee (EVC) conducted inspection at CPTC and noted several deficiencies like sanctioning of posts by Government not being in conformity with AICTE norms on faculty strength, minimum medical facilities, inadequate capacity of reading room, non- furnishing of details/submission of records, etc. Consequent to the observations of EVC, AICTE rejected the application of CPTC, thereby denying permission to the institution to admit students to any of the six courses during 2016-17.

The Principal CPTC requested (August 2017) AICTE Approval Bureau to grant EOA for academic year 2015-16, considering the fact that the students admitted to the institution would be completing their courses in March 2018, to which AICTE replied (November 2017) that EOA for 2015-16 and 2016-17 could not be granted.

Government stated (November 2017) that the loss in EOA for the academic years 2015-16 and 2016-17 was primarily due to technical reasons and that there was no wilful delay or negligence on the part of the Principal. It was also assured that all possible measures were adopted to ensure non-occurrence of such incidents in future.

Audit observed that the reply of Government was not factually correct as, though the Principal CPTC was aware that the AICTE portal showed the status as 'In Progress',no

^{10 60} Diploma students each under Diploma in Civil/Mechanical/Electronics/Electrical and Electronics/Computer Engineering and Textile Technology.

correspondence was initiated with the AICTE between 23 February 2015 and 07 March 2015 to seek clarification on the status of its application. The failure of the Principal, CPTC to follow-up and ensure successful submission of application for EOA to AICTE in 2015-16 and admitting students to courses without approval of AICTE put the validity of the diploma acquired by the students at risk, which calls for fixing of responsibility. Further, laxity on the part of the Principal and DTE in ensuring rectification of operational deficiencies, deprived the College of EOA from AICTE in 2016-17 and consequent denial of technical education to an entire batch of 360 students. The Government did not take any steps to guard against recurrence of such instances in future.

[Notes Received from the Government based on the above Audit Paragraph is included as Appendix II]

Excerpts from the discussion of Committee with department officials is given below

(49) To the query about the audit observation the witness Principal Secretary, Higher Eduction (Printing & Stationery) Department informed that as per AICTE norms, from 2015-16 onwards, it is mandatory for all polytechnic institutions in the state to upload the admission procedure of ongoing courses in its portal. When Government Polytechnic College, Vattiyoorkavu uploaded the data of admission for the year 2015-16 before the due date, they got the response as "in progress" but when they checked the portal again in March it was viewed as "not uploaded." As the admission had already been done in that year, the AICTE Expert Verification Commission (EVC) directed not to take admission in the next year and so the admission had not been done during 2016-17. The admission for courses was started Since the students of during the year 2017-18 after obtaining approval from EVC. 2015-16 batch passed out last year, AICTE approval was required but even after several requests AICTE has not yet responded. The Principal Secretary, Higher Education Department added that not only in Polytechnic College, Vattiyoorkavu but also in Polytechnic College, Kunnamkulam there occurred such problems. The students of that colleges have passed out and have got jobs. The students of 2015-16 batch will not have any problems as far as the certificates are not given for a cross verification. If the institution did not get approval for that year, problems will arise as

and when verification is done.

- (50) The Principal Secretary, Higher Education Department submitted that the issue of Kunnamkulam and Vattiyoorkavu Polytechnic has been taken up but the decision has not yet been taken by AICTE. The Committee opined that it was a serious issue that affect the future of the students.
- (51) The Committee enquired about the deficiencies pointed out by AICTE for non-approval of colleges. The witness, Principal Secretary, Higher Education Department apprised that AICTE had not given the approval by pointing out not so serious defects such as there were only 67 computers in place where 92 were needed, the campus is narrow and there is no adjoining room to Principal's room for storing the answer sheets. The Committee pointed out that AICTE can give approval after rectification if required. The Committee criticised the officials for not showing any responsibility to verify the matter and AICTE is a competent authority which follow the general norms.
- (52) The witness explained that from 2015 onwards as per the AICTE guidelines all the existing technical institutions must file online application on its portal for extension of approval for conducting technical programmes/courses for the academic year 2015-16. The last date for submitting online applications was extended by AICTE from 20th February to 27th February 2015 and further till 2nd March 2015 beyond which application could be submitted only with late fee. It was also clearly stipulated that no application would be accepted beyond 05 March 2015 under any circumstances even with late fee.
- (53) The Committee is of the view that had the portal been checked after 2nd March 2015 the date on which late fee was imposed, the change in the status of the uploaded admission procedure of Government Polytechnic Vattiyoorkavu would have been viewed in the portal of AICTE. Further, Committee laments the lethargic attittude of officials for not taking any fruitful measures so that AICTE backtrack from its earlier stand for admitting students for various courses in 2016-17.

(54) The Committee understand that the explanation putforth by the officials for the shortfall in uploading the portal of AICTE regarding the admission done by Government Polytechnic Vattiyoorkkavu for the accademic year 2015-16 cannot be substantiated with evidence. Hence the Committee recommend that a foolproof procedure for uploading, verifying and monitoring the status of the online submission of application for approval of technical courses in the portal of AICTE should be evolved and the screenshot of the uploading should also be forwarded to all concerned officials and the same should have to be communicated with AICTE Officials regarding the upload.

(55) The witness Principal Secretary, Higher Education (Printing & Stationary) Department said that the Director of Technical Education was directed to report everything which has been updated before the last date of uploading of online application for approval of courses. She assured the Committee that they would issue the order and monitor everything based on the decision of the Committee.

Conclusions/ Recommendations

- 56. The Committee points out that AICTE can give approval for conducting technical Programmes/Courses in Polytechnic Colleges after rectification if required. The Committee criticises laxity on the part of the officials to verify the matter promptly and also for not taking any fruitful steps to effectuate approval from AICTE
- 57. The Committee recommends that a foolproof procedure for uploading, verifying and monitoring the status of the online submission of application for approval of technical courses in the portal of AICTE should be evolved and the screenshot of the uploading should also be forwarded to all concerned officials and the same should be communicated with AICTE Officials regarding the upload so as to avoid such instances in future.

SUNNY JOSEPH,

 Chairman,
Committee on Public Accounts.

APPENDIX I SUMMARY OF MAIN CONCLUSION/RECOMMENDATION

Sl. No.	Para No.	Department concerned	Conclusion/Recommendation
1	23	Higher Education	The Committee observes that the Public Sector Undertakings like KELTRON, SIDCO etc. are bagging contract awards for the supply of materials and machineries to various government departments by availing price priority in the capacity as Public Sector Undertakings and consequently subcontracts to the private parties in the market for supply as these state Public Sector Undertakings were itself not the original equipment manufacturers. The Committee criticises this practice and expresses its displeasure towards the procedural violation in the procurement of two printing machines. The Committee alerts the department to be cautious not to repeat such irregularities in future.
	24		The Committee opines that security printing should remain to be done with the government presses not only to protect official secrecy but also to ensure responsibility for reproducing valuable official documents. The Committee recommends to take immediate steps to revive the Government printing sector by upgrading machineries in the state-of-the-art technologies, imparting adequate training to employees and also by enhancing the qualifications of the newcomers. The Committee also recommends to

3 41 Higher Education	establish a marketing division for printing sector for economy and efficiency of its operations. The Committee directs the department to furnish a comprehensive report regarding the reforms to be initiated in the Government presses.
3 41 Higher Education	The Committee discount of the committee
•	The Committee directs the Universities to furnish the report regarding Irregular Payment for valuation of examination answer scripts. The Committee recommends the department to sort out the list of teachers who had received the remuneration for valuation of the answer scripts of regular students by violating the UGC norms and rules and quantify the amount due to be recovered from the teachers.
4 48 Higher Education	The Committee views that the promotion to the post of Associate Professors in Technical institutions was irregular. So the Committee directs the department to review and settle the issues as per AICTE norms without further delay and to report the matter to the Committee.
	The Committee points out that AICTE can give approval for conducting technical Programmes/ Courses in Polytechnic Colleges after rectification if required. The Committee criticises laxity on the part of the officials to verify the matter promptly and also for not taking any fruitful steps to effectuate approval from AICTE
Higher Education	The Committee recommends that a foolproof procedure for uploading, verifying and monitoring the status of the online submission of application for approval of technical courses in the portal of AICTE

should be evolved and the screenshot of the uploading should also be forwarded to all concerned officials and the same should be communicated with AICTE Officials regarding the upload so as to avoid such instances in future.

APPENDIX II Notes furnished by the Government

കംപ് ട്രോളർ ആന്റ് ഓഡിറ്റർ ജനറൽ ഓഫ് ഇന്ത്യയുടെ 2015 മാർച്ച് മാസത്തിൽ അവസാനിച്ച റിപ്പോർട്ടിലെ 4.2 ഖണ്ഡികകളിന്മേൽ സ്വീകരിച്ച നടപടി സ്റ്റേറ്റമെന്റ്

		·		
ഖണ്ഡികനം.	ഖണ്ഡികവിവരണം	സ്വീകരിച്ച നടപടി		
4.2.2	Funding	അച്ചടി വകുപ്പിനാവശ്യമായ മെഷിനറികൾ പ്രത്യേക സ്പെസിഫിക്കേഷനോടുകൂടിയവകളാണ് .		
		പല സന്ദർഭങ്ങളിലും ടെണ്ടറുകളിൽ വളരെ കുറഞ്ഞ ആളുകൾ മാത്രമേ പങ്കെടുക്കാറുള്ളൂ.		
		ലഭിച്ച ടെണ്ടറുകൾ ടെക്ക്നിക്കൽ കമ്മിറ്റി മുമ്പാകെ സമർപ്പിക്കുമ്പോൾ re-tender		
		വിളിക്കുന്നതിന് നിർദ്ദേശിക്കും. റീടെണ്ടറുകളിലും പങ്കെടുക്കുന്നവരുടെ എണ്ണം ഇച്ഛമായിരിക്കും.		
		ലഭിച്ച ടെണ്ടറുകൾ ടെക്ക് നിക്കൽ കമ്മിറ്റി മുമ്പാകെ സമർപ്പിക്കുമ്പോൾ വിളിക്കുന്നതിന് നിർദ്ദേശിക്കും. റീടെണ്ടറുകളിലും പങ്കെടുക്കുന്നവരുടെ എണ്ണം ഇച്ഛമാ ആകയാൽ ലഭിച്ച ടെണ്ടറുകൾ വകുപ്പുതല പർച്ചേഴ്സ് കമ്മിറ്റി മുമ്പാകെ വെക്കേ പ്രസ്തുത കമ്മിറ്റിയും വീണ്ടും റീ-ടെണ്ടർ ക്ഷണിക്കാൻ നിർദ്ദേശിക്കും. ഇപ്രകാരം ആവർ നടപടി ക്രമങ്ങൾ കാരണം എല്ലാ നടപടികളും കഴിയുമ്പോഴേയ്ക്കം പ്രസ്തുത സാമ്പത്തിർ കഴിഞ്ഞിരിക്കും. 2013-14 കാലഘട്ടത്തിൽ വകുപ്പുതല പർച്ചേഴ്സ് കമ്മിറ്റി കുടുന്ന		
		പ്രസ്തുത കമ്മിറ്റിയും വീണ്ടും റീ-ടെണ്ടർ ക്ഷണിക്കാൻ നിർദ്ദേശിക്കും. ഇപ്രകാരം ആവർത്തിച്ചുള്ള		
		നടപടി ക്രമങ്ങൾ കാരണം എല്ലാ നടപടികളും കഴിയുമ്പോഴേയ്ക്കും പ്രസ്തുത സാമ്പത്തിക വർഷം		
		കഴിഞ്ഞിരിക്കും. 2013-14 കാലഘട്ടത്തിൽ വകുപ്പുതല പർച്ചേഴ്സ് കമ്മിറ്റി കുടുന്നതിനായി		
		നിർദ്ദേശം ലഭിച്ചുവെങ്കിലും ചില സാങ്കേതിക കാരണങ്ങളാൽ വകുപ്പുതല കമ്മിറ്റിക്ക്		
		വിളിക്കുന്നതിന് നിർദ്ദേശിക്കും. റീടെണ്ടറുകളിലും പങ്കെടുക്കുന്നവരുടെ എണ്ണം ഇച്ഛമായിരി ആകയാൽ ലഭിച്ച ടെണ്ടറുകൾ വകുപ്പുതല പർച്ചേഴ്സ് കമ്മിറ്റി മുമ്പാകെ വെക്കേണ്ടിവ പ്രസ്തുത കമ്മിറ്റിയും വീണ്ടും റീ-ടെണ്ടർ ക്ഷണിക്കാൻ നിർദ്ദേശിക്കും. ഇപ്രകാരം ആവർത്തി. നടപടി ക്രമങ്ങൾ കാരണം എല്ലാ നടപടികളും കഴിയുമ്പോഴേയ്ക്കും പ്രസ്തുത സാമ്പത്തിക വർകഴിഞ്ഞിരിക്കും. 2013-14 കാലഘട്ടത്തിൽ വകുപ്പുതല പർച്ചേഴ്സ് കമ്മിറ്റി കുടുന്നതിന		
		ടെണ്ടറുകൾ ലഭിക്കാതെവരികയും റീ-ടെണ്ടർ ക്ഷണിച്ച് നടപടികൾ		
		പൂത്തീകരിക്കുന്നതിനാവശ്യമായ സമയം ലഭ്യമല്ലാതിരിക്കുകയും ചെയ്ത സന്ദർഭത്തിൽ ഇക്കാര്യം		
		സർക്കാറിന്റെ ശ്രദ്ധയിൽ കൊണ്ടുവന്നുവെങ്കിലും ഇക്കാര്യത്തിൽ സർക്കാർ തലത്തിൽ ഒരു		

തീത്മാനം കൈക്കൊള്ളുന്നതിന് ആവശ്യമായ സമയം ലഭ്യമല്ലാതിരുന്നതിനാൽ വേണ്ട നടപടികൾ സ്വീകരിക്കാൻ സാധിച്ചില്ല.

ഇതിനെല്ലാം കാരണം ടെണ്ടർ നടപടികൾ സാമ്പത്തിക വർഷത്തിന്റെ ഇടക്കത്തിൽതന്നെ ആരംഭിക്കാത്തത് കൊണ്ടാണെന്ന് സർക്കാർ തിരിച്ചറിയുകയും ഇക്കാര്യത്തിൽ ആവശ്യമായ നിർദ്ദേശങ്ങൾ അച്ചടിവകപ്പിന് നൽകകയും ചെയ്തതിന്റെ അടിസ്ഥാനത്തിൽ 2017-18 കാലഘട്ടത്തിൽ പ്രസ്സുകളുടെ നവീകരണം, മെഷീൻ വാങ്ങൽ എന്നിവയ്ക്ക് അനുവദിച്ച ഇകയിൽ നിന്നും ചെലവായ ഇകയുടെ ശതമാനം വളരെയധികം വർദ്ധിച്ചിട്ടുണ്ട്. 2017-18. 2018-19 വർഷങ്ങളിൽ ചെലവായ ഇകയുടെ വിശദാംശങ്ങൾ ചുവടെ ചേർക്കുന്നു.

വർഷം	അന്തവദിച്ച തുക	ചെലവായ തുക	ശതമാനം
2017 - 18	7.35.00.000/-	5,56,34.087/-	75.69
2018 - 19	7.00.00.000/-	5.34.17.684/-	76.31
		(28/2/2019 വരെ)	

2017-18 മുതൽ ബഡ്ജറ്റ് പാസായാൽ ഉടൻ തന്നെ ഭരണാനുമതി നല്ലാനും ടെണ്ടർ സ്വീകരിക്കാനും ഉള്ള നടപടികൾ സ്വീകരിച്ചു വരുന്നുണ്ട് . 123

Planning

ആഡിറ്റ് റിപ്പോർട്ടിന്റെ അപ്പന്റിക്സ് 4.1 ൽ വിവരിച്ചിട്ടുള്ള ചുവടെ ചേർത്തിട്ടുള്ള നിർമ്മാണ പ്രവൃത്തികൾ ഇതിനകം തന്നെ പൂർത്തിയാക്കിയിട്ടുണ്ട് .

- 1. Reel paper Godown at Government Press, Mannanthala.
- 2. Reel paper Godown at Government Press, Vazhoor
- 3. Reel paper Godown at Government Press, Kozhikode
- 4. Quarters for employees at Government Press, Kannur
- 5. Waste paper Godown at Government Press, Mananthala
- 6. Waste paper Godown at Government Press, Vazhoor
- 7. Waste Paper Godown at Government Press, Kozhikode
- 8. Warehouse at Government Central Press, Thiruvananthapuram
- 9. Maintenance of Electrical Water Supply and Drainage system at Government Central Press, Thiruvananthapuram.

കൂടാതെ, Reel paper Godown at Government Press. Ernakulam. Waste paper Godown at Government Press. Ernakulam എന്നിവയുടെ കെട്ടിടനിർമ്മാണം പൂർത്തിയാക്കിയിട്ടുണ്ട്. അനുബന്ധ റോഡിന്റെ നിർമ്മാണവും ഇലക്ലിക്കൽ ജോലികളും പബ്ലിക് വർക്ക് ഡിപ്പാർട്ട് മെന്റ് ടെൻഡർ ചെയ്യാനുണ്ട്.

Central Press. damaged compound wall at Government Re-Construction Thiruvananthapuram 2018-19 ൽ വർഷം പൂർത്തിയാക്കാനുദ്ദേശിച്ചിരുന്നതാണ്. പ്രളയക്കെട്ടതിമ്ലലം പദ്ധതി വിഹിതത്തിൽ കുറവ് വരുത്തേണ്ടിവന്നതിനാൽ ഈ പ്രവൃത്തി ഉൾപ്പെടെയുള്ള നിർമ്മാണ പ്രവൃത്തികൾ 2018-19 സാമ്പത്തിക വർഷം നടത്താൻ കഴിഞ്ഞില്ല. ശുപാർശകളിന്മേൽ ലഭിച്ചിരുന്നുവെങ്കിലും ടി ശുപാർശകൾ സർക്കാരിൽ for Modernization of Printing സമയബന്ധിതമായി നടപടിയെടുക്കുന്നതിന് നിർഭാഗ്യവശാൽ അന്നുണ്ടായിരുന്ന പ്രത്യേക ചില സാഹചര്യങ്ങളാൽ സാധിച്ചിട്ടില്ല. എന്ത്കൊണ്ടാണ് യഥാസമയം നടപടി സ്വീകരിക്കാൻ സാധിക്കാതിരുന്നതെന്നകാരും പരിശോധിക്കുന്നതിന് ബന്ധപ്പെട്ട ഫയൽ തെരഞ്ഞെങ്കിലും കണ്ടെത്താൻ സാധിച്ചിട്ടില്ല. തുടർന്ന് 2016 ൽ, ഡോ. രാജേന്ദ്രകമാർ അനധത്ത് ചെയർമാനായി ഒരു പുതിയ കമ്മിറ്റി രൂപികരിക്കുകയും ചെയ്തു. ഈ കമ്മിറ്റി 8-2-2018 ൽ കിഫ്ബി മുഖാന്തരം ലഭ്യമാകുന്ന 100 കോടി രൂപ സർക്കാരിൽ റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുണ്ട്. പദ്ധതിപ്രവർത്തനങ്ങൾക്കായി കമ്മിറ്റി ശുപാർശചെയ്<u>യിട്ടള്ള</u> ഉപയോഗിച്ച് ചെലവഴിക്കുന്നതിന് തത്വത്തിൽ ഭരണാനുമതി 07.03.2019 ലെ സ.ഉ(സാധാ) 371/2019/ഉവിവ DPR പദ്ധതിനടത്തിപ്പിനുള്ള ഏജൻസിയെ പ്രകാരം ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടണ്ട്. തയ്യാറാക്കുന്നതിനുള്ള ചുമതല M/s WAPCOS Ltd നെ ഏൽപ്പിച്ചു. പ്രവർത്തനങ്ങൾ നടന്നു വരികയാണ്.

Constitution of Committees പ്രസ്തത 4.2.3.1 Presses

4-2-4

Modernisation of Presses

നിലവിൽ ഗവൺമെന്റ് പ്രസ്സുകളുടെ പ്രവർത്തനം ആധുനിക സാങ്കേതിക വിദ്യയ്ക്ക് അനുസരിച്ച് മെച്ചപ്പെടുത്തിയിട്ടുണ്ട്. അച്ചടി സംബന്ധമായി ലഭിക്കുന്ന എല്ലാ ജോലികളും കാര്യക്ഷമവും സമയബന്ധിതമായി പൂർത്തീകരിക്കാൻ കഴിയുന്ന വിധം ഗവൺമെന്റ് പ്രസ്സുകളെ സജ്ജമാക്കിയിട്ടുണ്ട്.

പോസ്റ്റൽ വകുപ്പിന്റെ ബാർ കോഡിംഗ് ഉൾപ്പെടെയുള്ള നിരവധി ജോലികൾ, ട്രഷറി സേവിംഗ്സ് ബുക്ക് തയ്യാറാക്കൽ. പി.എസ്.സി ചെയർമാന്റെ ലെറ്റർ ഹെഡ്ഡ് തയ്യാറാക്കൽ. സർവ്വ വിജ്ഞാനകോശം തുടങ്ങിയ ജോലികൾ ഇപ്പോൾ നടന്നു വരുന്നു. ഈ വർഷത്തെ 'ദിനസൂരണ 2019' മുഴുവൻ ഇവിടെ തന്നെ തയ്യാറാക്കിയിട്ടുണ്ട്. ഇതിനായി Viro Binding Machine വാങ്ങിയിട്ടുണ്ട്. Gold Embossing Machine ഉപയോഗിച്ചുള്ള ജോലികളും ചെയ്യുന്നു. 2018-19 പ്ലാൻ പ്രകാരം അച്ചടി വകുപ്പിലേക്ക് ഭരണാന്മതി ലഭിച്ച മെഷീനുകളെ സംബന്ധിച്ച വിശദവിവരങ്ങൾ അടങ്ങിയ സ്റ്റേറ്റ് മെന്റ് ഇതോടൊപ്പം ചേർക്കുന്നു. (അനുബന്ധം-1).

4.2.5 Status of Modernisation

ആഡിറ്റ് റിപ്പോർട്ടിലെ കണ്ടെത്തലുകളുടെ പശ്ചാത്തലത്തിൽ ഇക്കാര്യത്തിൽ ആവശ്യമായ നടപടികൾ തുടർന്നുള്ള വർഷങ്ങളിൽ സ്വീകരിച്ചിട്ടുണ്ട്

ഗവൺമെന്റ് പ്രസ്സുകളുടെ നവീകരണത്തിനായി 2017-18 സാവത്തിക വർഷം അനുവദിച്ച തുകയിൽ 76% ഉപയോഗപ്പെടുത്തിയിട്ടുണ്ട്. പ്രസ്സുകളുടെ ആധുനികവൽക്കരണം നടക്കുന്നതിനിടയിൽ കാലഹരണപ്പെട്ട മെഷീനുകൾ വാങ്ങുക. മെഷീനറികൾ ഉയർന്ന തുകയ്ക്ക് വാങ്ങുക, വാങ്ങിയ മെഷീനറികൾ സ്ഥാപിച്ച് പ്രവർത്തനസജ്ജമാക്കുന്നതിൽ കാലതാമസം നേരിടുക തുടങ്ങിയ നടപടികൾ ഒന്നും തന്നെ നിലവിലില്ല. ടെക്സിക്കൽ കമ്മിറ്റി പരിശോധിച്ച ശേഷമുള്ള ഏറ്റവും കാലികമായ മെഷീനറികളാണ് വാങ്ങുന്നത്.

ഉപയോഗശുന്യമായ മെഷീനറികൾ വകുപ്പിലെ എല്ലാ കാര്യാലയങ്ങളിലും ടാഗ് ചെയ്ത് സൂക്ഷിച്ചിരിക്കുന്നു. ഡോ. അനയത്ത് കമ്മിറ്റിയുടെ ശുപാർശയുടെ അടിസ്ഥാനത്തിൽ അച്ചടി മ്യൂസിയം സ്ഥാപിക്കുന്നതിനായി ഷൊർണ്ണൂർ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് പ്രിന്റിംഗ് ടെക്സോളജി പ്രിൻസിപ്പാൾ സ്ഥലം ലഭ്യമാണെന്ന് അറിയിച്ചിട്ടുണ്ട്.

4.2.5.1 Procurement of Printing

Machines

Printing അച്ചടി വകപ്പിലേക്ക് ആവശ്യമായ 2 ഫോർ കളർ വെബ് ഓഫ് സെറ്റ് മെഷീൻ 260 ലക്ഷം ത്രപയ്ക്ക് വാങ്ങുന്നതിന് സ.ഉ. (ആർ.റ്റി) 873/08/ഉ.വി.വ പ്രകാരം ഭരണാന്മമതി നൽകുകയും അച്ചടിവകപ്പ് ഡയറക്ടർ രണ്ട് പ്രാവശ്യം ടെണ്ടർ വിളിച്ച ശേഷം ലഭിച്ച 5 സ്ഥാപനങ്ങളിൽനിന്നും യോഗ്യമാണെന്ന് വിദഗ്ധ സമിതി ശുപാർശ ചെയ്ത M/s Printers House – L4 M/s KSIE Emporium Limited – L5 എന്നിവയിൽ നിന്നും L5 ആയ KSIE Emporium Limited നെ തെരഞ്ഞെടുക്കാൻ 20/1/2010 ൽ ഉന്നതവിദ്യാഭ്യാസ വകപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറിയുടെ അധ്യക്ഷതയിൽ ചേർന്ന വകപ്പുതല പർച്ചേസ് കമ്മിറ്റി തീരുമാനിച്ചത് താഴെക്കാണുന്ന കാരണങ്ങളാലും നിബന്ധനയോടുകൂടിയുമാണ്.

KSIE Limited ഒരു സംസ്ഥാന സർക്കാർ ഉടമസ്ഥതയിലുള്ള

ംപൊതുമേഖലസ്ഥാപനമാണ്. പ്രസ്തത സ്ഥാപനത്തിൽ നിന്നും വാങ്ങുന്നത് സങ്കീർണ്ണതകൾ പരിമിതപ്പെടുത്തുന്നതും കൂടുതൽ നഷ്ടസാദ്ധ്യത സാഹചര്യങ്ങൾക്ക് ഒഴിവാക്കുന്നതും ഉപയ്യക്തമായത്മാണ്. 2.59 കോടി അധിക ചെലവ്വ വരുന്നതിനാൽ മന്ത്രിസഭയുടെ DPC അംഗീകാരത്തോട്ടുകൂടി അനുവദിക്കുന്നതിനമാണ് DPC തീരുമാനിച്ചത്. തീരുമാനത്തിന്റെ അടിസ്ഥാനത്തിൽ മന്ത്രിസഭയുടെ അംഗീകാരത്തോടുക്കടിയാണ് L5 ആയ Emporium Limited ൽ നിന്നും പ്രസ്തത മെഷീനുകൾ വാങ്ങുന്നതിനുള്ള അനുമതി 27/3/2010 ലെ സ.ഉ (എം.എസ്) 60/2010/ഉ.വി.വ പ്രകാരം നൽകിയത്. പ്രസിലേക്ക് 15 ലക്ഷം അധികം ഇക ചെലവഴിച്ച് KSIE യിൽ നിന്നും പ്രസ്തത മെഷീൻ വാങ്ങിയഇം മുകളിൽ പറഞ്ഞ കാരണത്താലാണ്. ആകയാൽ ഇക്കാരൃത്തിൽ ആത്ദടെ ഭാഗത്തം യാതൊരു വീഴ്ചയും സംഭവിച്ചതായി കാണുന്നില്ല. മീറ്റിംഗിന്റെ മിന്രട്സിന്റെയും 27/03/2010 ലെ സ.ഉ.(എം.എസ്) 20.01.2010 ലെ DPC 60/2010/ഉ.വി.വ ന്റെ പകർപ്പകൾ യഥാക്രമം അനുബന്ധം 2, 3 ആയി ഇതോടോപ്പം ചേർത്തിട്ടണ്ട്.

4.2.5.2

modern machinery

Delay in Commissioning of ഇക്കാര്യത്തിൽ ഉണ്ടായ വീഴ്യ മനസ്സിലാക്കുകയും ഇടർന്നുള്ള വർഷങ്ങളിൽ മെഷീനുകൾ വാങ്ങിയശേഷം പ്രവർത്തന സജ്ജമാക്കുന്നതിൽ കാലതാമസം നേരിടാതെ മൃൻകൂട്ടി തന്നെ വേണ്ട നടപടികൾ സ്വീകരിക്കുകയും ചെയ്യന്നുണ്ട് .

2.5.3

Purchase of outdated

Machinery

outdated ആധുനിക മെഷീന്രകൾ പ്രവർത്തിപ്പിക്കുന്നതിൽ പ്രാവീണ്യമുള്ള ജീവനക്കാരുടെ അഭാവം CTP Machine വാങ്ങുന്നതിലുണ്ടാകുന്ന കാലതാമസം, പരമ്പരാഗതമായ മറ്റ് ജോലികൾക്ക് ആവശ്യമായ മെഷീന്രകളുടെ ആവശ്യകത എന്നിവ പരിഗണിച്ചാണ് പരമ്പരാഗത രീതിയിലുള്ള മെഷീന്രകൾ വാങ്ങിയിട്ടുള്ളത്. ഇതിനുശേഷം ജീവനക്കാർക്ക് ആധുനിക മെഷീനുകൾ പ്രവർത്തിപ്പിക്കുന്നതിനാവശ്യമായ ട്രെയിനിംഗുകൾ ലഭ്യമാക്കിയതിന്റെ അടിസ്ഥാനത്തിൽ ഇപ്പോൾ ഇക്കാര്യത്തിൽ പ്രതിസന്ധി ഇല്ല.

2013-15 കാലയളവിൽ Printing downframe/Processor മെഷീനാണ് വാങ്ങിയിട്ടുള്ളത്. 2016-17 വർഷത്തെ പ്ലാൻ പ്രൊപ്പോസൽ പ്രകാരമാണ് ഷൊർണ്ണൂർ ഗവൺമെന്റ് പ്രസ്സിൽ CTP Machine കൾ ഇൻസ്റ്റാൾ ചെയ്തിട്ടുണ്ട്. 2017-18 വർഷങ്ങളിൽ CTP Machine കൾ വാങ്ങിയിട്ടില്ല. നിലവിൽ മണ്ണന്തല ഗവൺമെന്റ് പ്രസ്സിലും CTP Machine ഇൻസ്റ്റാൾ ചെയ്തിട്ടുണ്ട്. കുറഞ്ഞ അളവിൽ പ്ലേറ്റുകൾ അടിയന്തിരമായി എടുക്കുന്നതിന് പ്ളേറ്റ് പ്രോസസ്സിംഗ് മെഷീൻ ഉപയോഗിക്കുന്നു. വെബ് ഓഫ്സെറ്റ് മെഷീനിലേക്ക് കൂടുതൽ അളവിൽ പ്ലേറ്റ് എടുക്കാനാണ് CTP Machine ഉപയോഗിക്കുന്നത്. നിലവിൽ രണ്ട് മെഷീനകളും കാര്യക്ഷമമായി പ്രവർത്തിക്കുന്നുണ്ട്.

ഇപ്പോൾ എല്ലാ പ്രസ്സുകളിലും ആവശ്യമായ ആധുനികമായ മെഷീനുകൾതന്നെ ലഭ്യമാക്കിയിട്ടുണ്ട്. പ്രസ്സുകളുടെ നവീകരണത്തിന്റെ ഭാഗമായി തുടർന്നും ആധുനിക

	j	
4054		മെഷനുകൾ വാങ്ങുന്നതിന് നടപടി സ്വീകരിക്കുന്നുണ്ട്.
4.2.5.4	Disposal of obsolete	ഉപയോഗശൂന്യമായ മെഷീനറികൾ വകുപ്പിലെ എല്ലാ കാര്യാലയങ്ങളിലും ടാഗ് ചെയ്ത്
	machinery and materials	സൂക്ഷിച്ചിരിക്കുന്നു. ഉപയോഗശുന്യമായഇം കാലഹരണപ്പെട്ടതും റിപ്പയർചെയ്ത്
		ഉപയോഗിക്കുവാൻ പറ്റാത്തതുമായ മെഷീനുകളുടെ പട്ടിക തയ്യാറാക്കിയിട്ടുണ്ട്. അച്ചടി
		മൃസിയം സ്ഥാപിക്കുന്നതിനായി സ്ഥലം ലഭ്യമാണെന്ന് ഷൊർണ്ണൂർ ഇൻസ്റ്റ്യൂട്ട് ഓഫ് പ്രിന്റിംഗ്
		ടെക്കോളജി പ്രിൻസിപ്പാൾ അറിയിച്ചിട്ടുണ്ട്. തിരുവനന്തപുരം ജില്ലയിലെ എല്ലാ പ്രസ്സുകളിലും
		ഉള്ള മെറ്റൽ സ്കാപ്പ് നീക്കം ചെയ്തു. ബാക്കിയുള്ള പ്രസ്സുകളിലെ ഐറ്റങ്ങൾ MSTC വഴി ലേലം
		നടത്തി വിൽക്കാൻ ആവശ്യമായ നടപടികൾ ആരംഭിച്ചിട്ടുണ്ട് .
4.2.6	Modernisation of Post Press	2015-16 വർഷത്തിൽ Post Press മായി ബന്ധപ്പെട്ട് മെഷീനുകൾ വാങ്ങിയിട്ടില്ല. 2016-2017
	Sections	മുതൽ ഗവൺമെന്റ് പ്രസ്സിലെ Post Press സെക്ഷൻ നവീകരിച്ച് ആധുനിക ബൈന്റിംഗ്
		യന്ത്രങ്ങൾ സ്ഥാപിച്ചു വരുന്നു. 2016-17 വർഷത്തിലെ പ്രൊപ്പോസലിൽ ഉൾപ്പെടുത്തി
		വാങ്ങിയ 16 Post Press മെഷീനുകളുടെ വിവരം ച് <mark>ചവടെ ചേർക്കുന്ന</mark> ം.
		1. Automatic Perfect Binding Machine - 4 Nos.
		2. Programmable Paper Cutting Machine - 6 Nos.
		3. Stitching Machine . 3 Nos.

- 4. Heavy Duty Punching Die Cutting Machine 1 Nos.
- 5. Sewing Machine

- 2 Nos.

2017-2018 പ്ലാനിൽ ഉൾപ്പെടുത്തിയിട്ടുള്ള Post Press മെഷീനുകളുടെ വിവരം ചുവടെ ചേർക്കുന്നു.

- 1. Programmable Paper Cutting Machine 2 Nos.
- 2. Viro Binding Machine

- 1 Nos.

- 3. Automatic Perfect Binding Machine 1 Nos.
- 4. Heavy Duty Envelop Punching Machine 1 Nos.

ഇതിൽ 1, 2, 4 എന്നീ മെഷീനുകൾ ഇൻസ്റ്റാൾ ചെയ്തു. ആട്ടോമാറ്റിക് പെർഫെക്ട് ബെന്റിംഗ് മെഷീൻ ഇൻസ്റ്റാൾ ചെയ്തിട്ടുണ്ട്. (2016-17 മുതൽ മണ്ണന്തല ഗവൺമെന്റ് പ്രസ്സിലെ Post Press Section നവീകരിച്ച് ആധുനിക ബൈന്റിംഗ് യന്ത്രങ്ങൾ സ്ഥാപിച്ചുവരുന്നു.)

ഗവൺമെന്റ് പ്രസ്സുകളെ ആധുനികവൽകരിക്കുന്നതിനുള്ള നിർദ്ദേശങ്ങൾ സമർപ്പിക്കുന്നതിനായി നിയോഗിക്കപ്പെട്ട ഡോ. അനയത്തിന്റെ റിപ്പോർട്ടിലെ ശുപാർശകൾ

നടപ്പിലാക്കുന്നതോടുള്ളടി പോസ്റ്റ് പ്രസ്സ് സെക്ഷന്രമായി ബന്ധപ്പെട്ട പ്രശ്നങ്ങൾ പൂർണ്ണമായും പരിഹരിക്കാനാകുന്നതാണ്. 4.2.7.1 Setting up of workshop മെഷീനുകൾ കാലാനുസൃതമായി റിപ്പയർ ചെയ്യുന്നതിനുള്ള നടപടികൾ സ്വീകരിച്ചു വരുന്നു. Government Presses ഇനി മുതൽ അച്ചടി വകപ്പിന്റെ കീഴിലുള്ള പ്രസ്സകളിൽ മെക്കാനിക്കൽ, ഇലക്ടിക്കൽ എഞ്ചിനീയർമാരുടെ സേവനം ഉറപ്പു വരുത്തുന്നതിനും പ്രസ്സുകൾ സന്ദർശിക്കുമ്പോൾ പ്രസ്തൃത വിവരങ്ങൾ രജിസ്റ്ററുകളിൽ സൂക്ഷിക്കാനും തീരുമാനീച്ചിട്ടണ്ട് . Certification ലഭ്യമാക്കുന്നതിന്റെ ഭാഗമായി എല്ലാ പ്രസ്സകളിലെയും പ്രവർത്തനങ്ങളുടെ ഗുണനിലവാരം മെച്ചപ്പെടുത്തുന്നതിനും മെഷീനുകളുടെ മെയിന്റനൻസ്', റിപ്പയർ എന്നിവ സമയബന്ധിതമായി പൂർത്തിയാകുന്നതിനുമായി ഷെഡ്യൂൾ തയ്യാറാക്കിവരുന്നു. സംബന്ധിച്ച് പ്രസ്സകളിലും അറിയിപ്പ് നൽകിയിട്ടുണ്ട്. മെഷീനുകൾ കേടായാൽ ടി വിവരം ഉടൻ റിപ്പോർട്ട് ചെയ്യുന്നതിനും റിപ്പയർ ചെയ്യുന്നതിനുള്ള നടപടികൾ ഉടൻ തന്നെ സ്വീകരിക്കണമെന്നും എല്ലാ ശാഖാ കാര്യാലയങ്ങളിലും നിർദ്ദേശം നൽകിയിട്ടുണ്ട് . തിരുവനന്തപ്പരം ഗവൺമെന്റ് സെൻട്രൽ പ്രസ്സിലെ എല്ലാ മെഷീനുകളുടെയും റിപ്പയർ വർക്കുകൾ ഇവിടെ തന്നെ ചെയ്യുന്നു.

അപ്പെന്റിക്സ് 4.2 യിൽ പറഞ്ഞിരിക്കുന്ന മെഷീനുകളുടെ തൽസ്ഥിതി <u>റിപ്പോർട്ട്</u>

Name of Press	Name of Machinery	Curent status		
Government	Digital Printer (RISO Brand) No.5	മൂന്ന് മെഷീനുകളും പരമാവധി ഉപ		
Central Press, Thiruvananthapuram	Digital Printer (RISO Brand) No.8	യോഗിച്ചു. സ്പെയർ പാർട്സ് ലഭ്യമ ല്ലാത്തതിനാൽ റിപ്പയർ ചെയ്തിട്ടില്ല. പരമാവധി ഉപയോഗിച്ച മെഷീനാണ് ഇലക്ട്രിക്കൽ പ്രശ്നങ്ങളാണ് നില വിലുള്ളത്. റിപ്പയർ ചെയ്ത് ഉപയോഗിക്കുന്നത് സാമ്പത്തികമായി ലാഭമല്ല.		
	Digital Printer (RISO Brand) No.9			
	Offset Printing Machine No. 1			
	Double Colour Offset Printing Machine (No. 8)	കാര്യക്ഷമമായി പ്രവർത്തിക്കുന്നു.		
Government Press. Shornur	Offset Printing Machine No. 5	റിപ്പയർ ചെയ്യുവാനുള്ള റിവൈസ് ഡ എസ്റ്റിമേറ്റിനായി അപേക്ഷ നൽകിയ ട്ടുണ്ട്		
	Offset Printing Machine No. 7	കാര്യക്ഷമമായി പ്രവർത്തിക്കുന്നു.		
Govt. Press.	Digital Printer (RISO Brand)	റിപ്പയർ ചെയ്തിട്ടില്ല.		
Mannanthala	Four Colour Sheet Fed Offset Printing Machine	നിലവിൽ മെഷീൻ റിപ്പയർ ചെയ്യുവാൻ മതിയായ ജീവനക്കാ രുടെ അഭാവം മൂലം മറ്റു പ്രസ്സുക ളിൽ നിന്നും മെക്കാനിക്കിന്റെ സേവനം ലഭ്യമാക്കാൻ നിർദ്ദേശിച്ചി		

		ड्युं ताडें .			
	Five Colour Sheet Fed Offset Printing Machine				
	3 Air Conditions for DTP	റിപ്പയർ ചെയ്തിട്ടില്ല.			
Govt. Press, Vazhoor	Offset Printing Machine No. 25	രണ്ട് മെഷീനുകൾ ഉള്ളതിൽ ഒന്നാം നമ്പർ Sheet Fed Offset Machine പ്രവർത്തനക്ഷമമാണ്. രണ്ടാമത്തെ മെഷീനായ P O 25 Single Colour Sheet Fed Offset Machine പ്രവർത്തനയോഗ്യമാക്കു വാൻ സാധിക്കാത്തതിനാൽ ഡിസ്പോസ് ചെയ്യുന്നതിനായ് കെ.എഫ്.സി ഫോം 21 തയ്യാ റാക്കി നൽകുവാൻ വാഴൂർ ഗവ പ്രസ്സ് ഡെപ്യൂട്ടി സുപണ്ട് നിർദ്ദേശം നൽകിയിട്ടുണ്ട്.			
	് ലഭിക്കാനുള്ള കാലതാമസമാണ് മെ ധ സാഹചര്യങ്ങളിൽ മെഷീൻ വിതര	-			

മണിക്കൂർ പ്രവർത്തിച്ചിട്ടുണ്ടെന്നും ഇതുവരെ സർവ്വീസിംഗ് നടത്തിയതായി റിപ്പോർട്ട് ചെയ്തിട്ടി ല്ലായെന്നും വാഴൂർ പ്രസ്സിലെ ഡെപ്യൂട്ടി സുപ്രണ്ട് അറിയിച്ചിട്ടുണ്ട്. വാഴൂർ ഗവൺമെന്റ് പ്രസ്സിൽ

4.2.7.2

Adequacy of electrical backup for machineries

		interrupted power supply ഒഴിവാക്കുന്നതിനായി അഭ്യർത്ഥിച്ചുകൊണ്ട് പാല കെ.എസ്.ഇ.ബി ചീഫ് എൻജിനീയർക്ക് 09.11.2018 തീയതിയിലെ 29277/14/ജി6/ഡിപി നമ്പർ കത്ത് നൽകിയിട്ടുണ്ട്. മറ്റു പ്രസ്സുകളിൽ ഇലക്ട്രിക്കൽ Backup സ്ഥാപിക്കാനുള്ള നടപടികൾ സ്വീകരിച്ചുവരുന്നു.
4.2.7.3	Waste Disposal system	പേപ്പർ വേസ്റ്റ് ഉൾപ്പെടെയുള്ള ഖരമാലിന്യങ്ങളുടെ നിർമ്മാർജ്ജനം തുടർന്നുവരുന്നു. കഴിഞ്ഞ 6 വർഷമായി വിവിധ പ്രസ്സുകളിലുള്ള പേപ്പർ വേസ്റ്റ് ഉൾപ്പെടയുള്ള ഖരമാലിന്യങ്ങളുടെ
		നിർമ്മാർജ്ജനം തുടർന്നുവരുന്നു. നിലവിൽ 2017-18ലെ പ്ലാൻ ഫണ്ടിൽ നിന്നും തിരുവനന്തപുരം
		ഗവൺമെന്റ് സെൻട്രൽ പ്രസ്സിൽ ഇൻസിനറേറ്റർ സ്ഥാപിച്ചിട്ടുണ്ട്. ആയത് കാരൃക്ഷമമായി
		പ്രവർത്തിച്ചുവരുന്നു.
4.2.7.4	Maintenance of Fire safet	y അച്ചടി വകുപ്പിലെ എല്ലാ കാര്യാലയങ്ങളിലും ഫയർ ഓഡിറ്റ് നടത്തിയിട്ടുണ്ട്. എല്ലാ കാറ്യാലയ
	standards	ങ്ങളിലെയും റിപ്പോർട്ടും വേണ്ട ഉപകരണങ്ങളുടെ എസ്റ്റിമേറ്റും ലഭ്യമായിട്ടുണ്ട്. തുടർനടപടികൾ
#		സ്വീകരിച്ചവരുന്നു.
4.2.8.1	Revision of KBPS Rules and	
	Press Mannual	ശാക്തീകരിക്കുക എന്ന ലക്ഷ്യം വെച്ചുകൊണ്ട് അച്ചടി വകപ്പിൽ വിവിധ നടപടികൾ
i		നടന്നുവരുന്നു. അതിന്റെ ഭാഗമായി ആധുനിക മെഷിനറികൾ വാങ്ങുന്നുണ്ട്. പ്രസ്തത
		മെഷിനറികൾ പ്രവർത്തിപ്പിക്കുന്നതിനും ബന്ധപ്പെട്ട പ്രവർത്തനങ്ങൾ സുഗമമായി
		നടത്തുന്നതിനുമായി ഉയർന്ന യോഗ്യതകളുള്ള ജീവനക്കാരെ ഗവ. പ്രസ്സുകളിൽ നിയമിക്കുക
		എന്ന ഉദ്ദേശത്തോടെ നിലവിലുള്ള കേരള ഗവ. പ്രസ്സ് സബോർഡിനേറ്റ് സർവ്വീസ് സ്പെഷ്യൽ
		റൂൾസ് തദനുസൃതമായി ഭേദഗതിവരുത്തുന്നതിനുള്ള നടപടികൾ അതിന്റെ

		അവസാനഘട്ടത്തിലാണ്. ജീവനക്കാരുടെ സംഘടനാപ്രതിനിധികളുമായും ഉദ്യോഗസ്ഥ
		ഭരണ പരിഷ്കാര വകുപ്പ്, നിയമ വകുപ്പ് എന്നിവരുമായി ചർച്ച നടത്തുകയും അതിന്റെ
		അടിസ്ഥാനത്തിൽ കരട് സ്പെഷ്യൽ റൂൾസ് തയ്യാറാക്കുയും ചെയ്തിട്ടുണ്ട്. വകുപ്പ്
		തുടർനടപടികൾ സ്വീകരിച്ചുവരുന്നു.
		പ്രസ്സ് മാനുവൽ പരിഷ്കരിക്കുന്നതിന് ഐ.എം.ജിയുമായി സഹകരിച്ച് നടപടികൾ
		സ്വീകരിച്ചുവരുന്നു.
4.2.8.2	Revision of schedule for	Outturn പരിഷ്കരിച്ച് ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടുണ്ട്. പ്രസ്തുത ഉത്തരവ് 1/1/2018 മുതൽ
	valuation of outturn.	പ്രാബല്യത്തിൽ വരുത്തിയിട്ടുണ്ട്.
4.2.9.1	Assessment of productivity of Presses.	രിച്ച് മെച്ചപ്പെടുത്തിയിട്ടു ണ്ട്. അച്ചടി സംബന്ധമായി ലഭിക്കുന്ന എല്ലാ ജോലികളും കാര്യക്ഷ് മവും സമയണ്ടസ്ഥിതമായി പൂർത്തീകരിക്കാൻ കഴിയുന്ന വിധം ഗവൺമെന്റ് പ്രസ്സുകളെ സജ്ജ മാക്കിയിട്ടുണ്ട്, ലഭിക്കുന്ന ഒരു വർക്കും തിരിച്ചയക്കുന്നില്ല. ഗവൺമെന്റ് പ്രസ്സിലെ മെഷീനുകൾക്ക് ആനുപാതികമായി Offset Printers, Supporting Staff. Workshop, Electrical, Re-Production Section എന്നീ വിഭാഗങ്ങളിൽ ജീവനക്കാരെ പുനർ വിന്യസിക്കുകയോ തസ്തിക സൃഷ്ടിക്കുകയോ ചെയ്താൽ ഗവ. പ്രസ്സുകളുടെ ഉൽപാദനക്ഷമത വർദ്ധിക്കുന്നതാണ്.
4.2.9.2	Under-Utilization of	ഗവ. പ്രസ്സുകളെ അധുനിക കാലഘട്ടത്തിന്റെ പ്രിന്റിംഗ് ആവശ്യങ്ങൾക്കനുസൃതമായ നിലയിൽ
:	Government Press - Printing	ശക്തിപ്പെടുത്തുക എന്ന ലക്ഷ്യം വെച്ചുകൊണ്ടുള്ള വിവിധ പ്രവർത്തനങ്ങൾ

of Books

-4-2-10 Conclution

നടന്നുവരുന്നൂവെങ്കിലും, ഇപ്പോഴും വിവിധങ്ങളായ പരിമിതികൾ ഗവ. പ്രസ്സുകളെ അലട്ടുന്നുണ്ട് യോഗ്യരും പ്രാവീണ്യമുള്ളവരുമായ ജീവനക്കാരുടെ കുറവ്, ആധുനിക സാങ്കേതിക വിദ്യയുമായി ഇണക്കിച്ചേർക്കുന്നതിനുള്ള ബുദ്ധിമുട്ടുകൾ വിവിധങ്ങളായ കാരണങ്ങളാൽ സർക്കാർ മേഖലയുമായി ബന്ധപ്പെട്ട സ്കൂൾ പാഠപുസ്തകങ്ങൾ ഉൾപ്പെടെ എല്ലാ ജോലികളും സമയബന്ധിതമായി പൂർത്തിയാക്കുന്നതിൽ ഇപ്പോഴും ഗവ. പ്രസ്സുകൾ സജ്ജമായിട്ടില്ല. പാഠപുസ്തകങ്ങൾ സമയബന്ധിതമായി അച്ചടിച്ചു നൽകേണ്ടതുണ്ട്. ഇക്കാര്യത്തിലുണ്ടാകുന്ന കാലതാമസം കാരണമാണ് സർക്കാരിന് മറ്റ് അച്ചടി ശാലകളെ ആശ്രയിക്കേണ്ടതായി വരുന്നത്.

ആഡിറ്റ് റിപ്പോർട്ടിൽ പരാമർശിച്ചിട്ടുള്ള ഗവ. പ്രസ്സുകളുമായി ബന്ധപ്പെട്ട വിവിധങ്ങളായ പ്രശ്നങ്ങൾ പരിഹരിക്കുന്നതിനുള്ള ആത്മാർത്ഥവും സമയബന്ധിതവുമായ വിവിധ നടപടികൾ ആരംഭിച്ചു കഴിഞ്ഞിട്ടുണ്ട്. പ്രസ്തുത നടപടികൾ പുരോഗമിക്കുന്നതോടുകൂടി ഗവ. പ്രസ്സുകളുടെ നിലവിലെ സ്ഥിതിമെച്ചപ്പെടുത്തുന്നതിനും ആധുനിക കാലഘട്ടത്തിന്റെ ആവശ്യ പൂർത്തീകരണത്തിനുതകുന്നതും സർക്കാരിന്റെ വിവിധ വകപ്പുകളുമായി ബന്ധപ്പെട്ട അച്ചടി ജോലികൾ സമയബന്ധിതമായും ഉത്തരവാദിത്വത്തോടെയും ഗുണമേന്മയോടുകൂടിയും ചെയ്യ് തീർക്കുന്നതിന് പ്രാപ്തമായ നിലയിൽ സർക്കാർ പ്രസ്സുകളെ പരിവർത്തനം ചെയ്യിപ്പിക്കുന്നതിന് സാധിക്കമെന്ന് കരുതുന്നും.

മുകളിൽ വിവരിച്ചിട്ടുള്ള നടപടികളുടെ വെളിച്ചത്തിൽ 2015 മാർച്ച് 31-ാം തീയതി അവസാനിച്ച സാമ്പത്തിക വർഷത്തേയ്ക്കുള്ള കംപ് ട്രോളർ ആന്റ് ആഡിറ്റർ ജനറൽ (ജനറൽ ആന്റ് സോഷ്യൽ സെക്ടർ)ന്റെ ആഡിറ്റ് റിപ്പോർട്ടിലെ ഖണ്ഡിക 4.2 ലെ ആഡിറ്റ് തടസ്സങ്ങൾ ഒഴിവാക്കുന്നതിന് നിയമസഭാ സമിതിയോട് അപേക്ഷിക്കുന്നു.

THAJUDDIN. M

Additional Secretary
Higher Education Department
Govt. Secreteriat, Thiruvananthapuram

(dragonho - 1

അവഴാഷ – മായിലാങ

2018–2019 പ്ലാൻ പ്രകാരം അച്ചടി വകുഷിലേക്ക് ഭരണാനുമതി ലഭിച്ച മെഷീനുകൾ വാഞ്ചുന്നതിലേയ്ക്ക്

		സ്വീകരിച്ച	നദ	പടികൾ സംബന്ധിച്ച്			പേയ്മെന്റ്
A2 Do.	മെഷീനുകളുടെ പേര് 6 വിതരണം ചെയ്ത സ്ഥാപനം	സ്ഥാപിക്കേണ്ട പ്രസ്സുകൾ	എണ്ണം	ഭരണാനുമതി ഖരിച്ച ഉത്തരവും തീയതിയും	ലഭിച്ച തുക ഭരണാനുമതി	സപ്പൈ ഓർഡർ നൽകിയ തുക /	വിശമാംശങ്ങൾ
1	പ്രോഗാമബിൾ പേഷർ കളിംഗ് മെഷീൻ (26/24 '')	ഗവ.സെൻട്രൽ പ്രസ്സ്, തിരുവനന്തപുരം	2	953/2018/ഇ.വി.വ തീയതി 15/05/2018	50,00,000/- ആച	40,28,400/-	
2.	സ്കോറിംഗ്, ക്രിസിംഗ് ആന്റ് ചെർചെറേറ്റിംഗ് മെഷീൻ	ഗവ പ്രസ്സ്, മണ്ണത്തല, തിരുവനന്തപുരം	1	953/2018/g.വി.വ തിയതി 15/05/2018 ,	3,00,000/- രൂപ	2,91,400/-	പേയ്മെന്റ് നൽകിയിളുണ
3.	തെർമൽ ലാമിനേറ്റിംഗ് മെഷീൻ	ഗവ:പ്രസ്സ്, മണ്ണത്തല, തിരുവനന്തപുരം	1	953/2018/ഇ.വി.വ തിയതി 15/05/2018	لمړه ۶,50,000/- مړ	5,17,000/-	
4.	ഇൻസിനറേറ്റർ	ഗവ.പ്രസ്ത്, മണ്ണുന്തപ്പു തിരുവനന്തപുരം	1	953/2018/ഇ.വി.വ തീയതി 15/05/2018	10,00,000/- 603.01	6,45,000/-	
5.	വേരിയബിൾ ഡേറ്റാ	ഗവ.പ്രസ്സ്, ഷൊർണ്ണൂർ. കുണ്ണൂർ	2	953/2018/ഇ.വി.വ തീയതി 15/05/2018	47,20,000/- `@ما	42,59,800/-	പേയ്മെന്റ് നൽകിയിട്ടുണ്ട പേയ്മെന്റ്
6.	മെഷീൻ ബോക്സ് സ്ട്രാഷിംഗ്	ഗവ.സെൻട്രൽ പ്രസ്ത്. തിരുവനന്തപ്പുരം	1	953/2018/ഇ.വി.വ തിതതി 15/05/2018	60,000/- @ <u>2</u> al	37,170/-	നൽകിയിളുട
7.	ന്ന്ക്രീൻ പ്രിന്റിംഗ് മെഷീർ	ഗവ.സെൻദ്രൽ പ്രീസൺ	1	953/2018/ഇ.വി,വ തിയതി 15/05/2018	6,00,000/- @2nl	സപ്ലൈ ഓർഡർ നൽകിയിട്ടില്ല	
	ം ഹെവി ഡുള്ളി സ്ക്ലിച്ചിംഗ് മെഷീൽ	ഗവ.സെൻട്രൽ പ്രസ്ത്, തിരുവനന്തപ്പുരം, ഗവ.സെൻട്രൽ പ്രിസണ പ്രസ്ത്ര്, പൂട്ടുപ്പുരം, തിരുവനന്തപുരം	8 2	953/2018/B. വി.വ തീയതി: 15/05/2018	11,00,000/- @2 ₂ d	10,11,968/-	

						* .**	أرأيني بمساوية	•
9.	പ്രോഗാമണിൻ പേഷർ കട്ടിംഗ് മേഷർർ (45 '')	ത്യരുവനന്തപുരം ഗവ പ്രസ്ത്ര്, മണ്ണന്തല	1	953/2016/@.Qli.Ql തിയതി 15/05/2018	45,00,000/- @241	42,44,460/-		
10	4 കളർ ഡിജിറ്റൽ പ്രൊഡക്ഷൻ മെഷിൻ	യവ.പ്രസ്സ്, എറണാകുളം	1	953/2018/ഇ.വി.വ തീയതി 15/05/2018	45,00,000/- രൂപ	40,00,000/-		en e
11	ഡിജിറ്റൽ ഡ്യൂപ്ലിക്കേറ്റർ സിംഗിൽ കളർ	ഗവ.സെൻട്രൽ പ്രസ്സ്. തിരുവനന്തപുരം	1	953/2018/ള.വി.വ തിയതി 15/05/2018	9,00,000/- @gai	8,24,500/-	പേതുമെൽ	
12	വിജിറ്റൽ ഫോബിൽ പ്രിന്റർ	ഗവ.സെൻദ്രൽ പ്രസ്സ്, തിരൂവനന്തപുരം	1	953/2018/ <u>ഇ.വി.</u> വ തിയതി 15/05/2018	6,00,000/- രൂപ	5,99,999/-	നൽകിയിട്ടുണ്ട്	
3	4 കളർ ഡിജിറ്റൽ പ്രിന്റർ (ടോണർ ബയ്സ്ഡ്)	ഗവ.പ്രസ്സ്, മണ്ണന്തല. തിരുവനന്തപുരം ഗവ.പ്രസ്സ്, ഷ്ലൊർണ്ണൂർ	2	953/2018/ഇ.വി.വ തിയതി 15/05/2018	12,00,000/- രൂപ	9,67,600/-	പേയ്മെന്റ് നൽകിയിട്ടുണ്ട്	
4	പേഷർ പ്രെജസ്സ്ലിംഗ് മെഷീൻ ഇങ്ക്ട്രിക്കൽ പഞ്ചിംഗ്	ഗവ.സെൻട്രൽ പ്രസ്സ്, തിരുവനന്തപുരം	ι	953/2018/ഉ.വി.വ തിയതി 15/05/2018	3,000,000/- @gai	1,98,000/-	പേയ്മെന്റ് നൽകിയിട്ടുണ്ട്	
100	ഗൂണിറ്റ് വിത്ത് മൾട്ടി ൾഷസ് ബയന്റർ	ഗവ.പ്രസ്സ്, മണ്ണന്തല, തിരുവനന്തപുരം	1	1714/2018/ള.വി.വ തീയതി 13/09/2018	1,70,000/- @2n1	1,60,480/-	പേയ്മെന്റ്	
6	കളർ വെബ് ഓഫ്സെറ്റ് 1ിയ്യിംഗ് മെഷീൻ	വാ: പ്രസ്ത്, മണ്ണന്തല	1		4,49,81,600/- @2al	4,49,81,600/- രൂപ	നൽകിയിട്ടുണ്ട്	

Minutes of the Departmental Purchase Committee meeting held at 4.45.P.M on 20.01.2010 in the chamber of Principal Secretary, Higher Education Department for the purchase of 2 Nos. of 4 colour web offset printing machine

Srt.Kuruvilla John Principal Secretary Higher Education Department

Sri. A Divakaran Additional Secretary, Stores Purchase Department.

Sri.B.Mohanan Nair. Director of Printing. Printing Department

Sri.S.Sreevalsan, Deputy Secretary, Finance Department

eonsidered Committee Purchase Departmental The recommendations of the Expert Committee. As per this, only 1.4 (M s Printers House) and L5 (KSIE) are to be considered. There is a complaint petition from L2 and L3. In view of this, it is likely that any decision may get challenged before courts of Law, and implementation In the circumstances, the D.P.C. recommends that the delayed. Government should purchase the machinery from L5 (KSIE, which is a State-Government owned PSU), as it would minimise risk and avoid complications. The option 'A' of KSIE, ie., for Rs. 2,33,38,000 - per machine is the only pragmatic choice. However, the price difference between L4 and L5 comes to Rs. 1,30,47;467;- and for two machines the difference is Rs. 2,60.94.934 - It is suggested that in view of the additional expenditure involved, ie., Rs. 2.61 crores, a decision at the level of Council of Ministers is advisable in the matter. After the Council decision, Industries Department should be requested to negotiate with KSIE, and reduce price to the lowest possible, so that it becomes affordable to Government. Since Printing Department could not procure machinery for more than 3 years now, Finance Department could be requested to provide additional authorization to meet the requirement of additional funds on account of this. A detailed performance assessment report of the KSIE machine vis-à-vis the other machine (L4), with the cost implications, to be prepared by the Expert Committee should also be placed before the Council of Ministers.

Sri.Kuruvilla John Sri.A.Divakaran Sri.B.Mohanan Nair Sri.S.Sreevalsan

Sd/-

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GOVERNMENT OF KERALA

Abstract

Higher Education—Department of Printing - Purchase of 2 numbers of four Colour Web Offset Printing Machine from M/s KSIE Limited Emporium, Thiruvananthapuram - Sanctioned - Orders issued

HIGHER EDUCATION (H) DEPARTMENT

G.O. (Ms) 60/10/H.Edn.

Dated, Thiruvananthapuram, 27.3.2010.

Read:-1. G.O.(Rt) 873/08/H.Edn. dated 12.6.2008.

2. Lr. No. 12427/09/G3 dated 1.1.2010 from the Director of Printing, Thiruvananthapuram

ORDER

As per G.O.(Rt) 873/08/H.Edn. dtd. 12.6.08 Government had accorded Administrative sanction for the purchase of 2 numbers of 4 Colour Web Offset Machine (4 Hi-tower model) at a total cost of Rs. 260 lakhs. Accordingly tenders were invited vide tender No. 28/08-09 dtd. 5.7.08. Five tenders were received. But the DPC which met on 27.12.08 rejected all the tenders, since they were not in conformity with the tender conditions.

The Director of Printing invited open tender again, as per tender no. 79/08-09 dtd. 30.12.08. Five tenders were received from the following firms. One firm offered 2 models of the machine.

- 1. M/s Sud & Warren (P) Ltd., Faridabad (L1)
- 2. M/s NBG Printographics Machinery Co. (P) Ltd., Haryana (L2)
- 3. M/s Intimate Machines (P) Ltd., Thiruvananthapuram (L3)
- 4. M/s The Printers House (P) Ltd., New Delhi (L4)
- 5. M/s KSIE Ltd., Emporium, Thiruvananthapuram (L5)

Models and Manugraph City line

b) Manugraph Hi Line

Secretary, Higher Education considered the above offers and the recommendations of the expert committee and pointed out that as per the recommendation of the Expert committee only L4 (M/s Printers House) and L5 (M/s KSIE Emporium Ltd.) are to be considered. Among these offers, the Departmental Purchase Committee has recommended to purchase the machinery from L5 (M/s KSIE Ltd., which is a State Government owned PSU) as it would minimize risk and avoid complications. It was also pointed out that option A of M/s KSIE Ltd. Emporium is the only pragmatic choice. The cost of the above machine is Rs. 2.33,38,000/- The price difference between L4 and L5 comes to Rs. 1,30,47,467/- and for two machines the difference is Rs. 2,60,94,934/- DPC has pointed out that in view of the additional expenditure involved, ie Rs. 2.61 crores, a decision at the level of Council of Ministers is admissible in this matter.

DPC has suggested that after the Council decision, Industries Department should be requested to negotiate with KSIE and reduce price to the lowest possible. DPC has also pointed out that since the Printing Department could not procure machinery for more than 3 years now, Finance Department could be requested to provide additional authorization to meet the requirement of additional funds on account of this. Further, EPC has pointed out that a detailed performance assessment report of the KSIE Machine vis-1-vis the other machine (L4) with the cost implications to be prepared by the Expert Committee, need to be placed before the Council of Ministers.

In 'he performance appraisal report of option A (L5) offered by M/s KSIE Ltd. Emperium, Thiruvananthapuram vis-à-vis the machine offered by M/s Printers House (L4), it is stated that eventhough both machines are ideal for text hook printing work, option A (L5) offered by KSIE has an ideal for text hook printing work, option A (L5) offered by KSIE has an upper har 1 in erformance metallurgy and other automatic controls. These upper har 1 in erformance metallurgy and other automatic controls. These plus points of the machine over the Printers House machine in aspects of plus points of the machine over the Printers House machine in aspects of sturdiness, compatibility and durability for long run, prompted the Expert Committee to recommend the Option A offered by M/s KSIE Ltd. Emporium ven though they are the highest (L5) in the list.

Government have examined the matter in detail and are please, to accord sanction for the purchase of 2 numbers of 4 Colour Web Offs: Printing machine from M/s KSIE Limited Emporium, The rule ananthapuram at a total cost of Rs. 4,66,76,000/- for the use of Severnment Press Shornur and Government Press, Mannanthala. However,

the Director of Printing will move the Industries Department and to negotiate with KSIE to reduce the price to the lowest possible. The supply order will be placed subject to the above mentioned condition. The expenditure in this regard will be met from the funds available under the head of account '2058-00-103-97 (Plan) Purchase of Machinery.' The balance amount will be met from the Plan funds available in the next year's budget.

(By Order of the Governor) KURUVILLA JOHN

Principal Secretary to Government

To

The Director of Printing, Thiruvananthapuram Accountant General (A&E, Audit), Thiruvananthapuram. Finance Department (vide U.O. no. 12845/Edn. B1/10/Fin. dt.24.2.2010)

Stores Purchase Department (vide U.O.no. 810/B3/10/SPD dt. 18.3.2010)

General Administration (SC) Department (vide item no. Stock File/Office Copy.

Forwarded/By Order

Section Officer

Action Taken Report on the Recommendations of the Audit Para 4.7 contained in the (2014-15) Audit Report

SL. Par No. a

No.

Recommendations

Action taken

1 4.7

The University Grants Commission (UGC) notified (1998) the revision of pay scales, minimum qualifications for appointment teachers of Universities. Colleges and other measures for the maintenance of standards. Government of Kerala (GOK) issued orders (December 1999) for implementation of the UGC Scheme in the State including revision of pay scales to College /University / Physical Education teachers/Librarians in the State with retrospective effect from 01 January 1996. The scheme was fully funded by GoK since April 2000.

While issuing orders for scheme implementation in December 1999. GOK required that examination work be reckoned as part of official duty and teacher's response for the examination work should be assessed in the Performance Appraisal Report. GOK also ordered (January 2001) that in accordance with the recommendations of the UGC scheme, teachers shall value the answer scripts of regular students as part of their duty and no separate remuneration shall be paid for the same. However, remuneration could be paid to serving as well as retired teachers in respect of valuation of answer sheets of private candidates. The UGC regulations of 2010 also laid down a Code of Professional Ethics which stipulated that teachers should co - operate and assist in the conduct

As per G.O (Rt.) No. 896/2019/HEDN dtd 03/06/2019. Government have issued orders entrusting the Universities to quantify the amount given to faculty members for the evaluation of answer scripts of regular students and to recover the amount from them. (Copy of the order issued in this regard is appended).

of university and college examinations, including supervision, invigilation and evaluation.

Audit noticed that during 2010- 14 in violation of GOK orders, teachers who were drawing pay and allowances according to UGC norms in three Universities viz. Cochin University of Science and Technology (CUSAT), Kannur and Calicut Universities were together paid ₹ 5.28 crore towards valuation charges of answer scripts of regular students. Though the Kerala and Mahatma Gandhi Universities also stated that ₹16.30 crore had been paid towards valuation charges of answer scripts of regular students, Audit has not reckoned these due to inability of the Universities to segregate the remuneration paid to UGC and non-UGC teachers.

Failure of universities to implement the orders of GOK resulted in irregular payment of ₹5.28 crore during 2010-14.

Government stated (October 2015) that the concerned universities have been directed to place a resolution before their respective syndicates stating that no remuneration shall be paid to teachers drawing UGC scale of pay for valuation of answer scripts of regular students.

The reply of the Government was not acceptable as it is silent about the irregular payment of ₹ 5.28 crore already made to the teachers.

12. Jyh

വിജയകുമാർ ആർ അഡീഷണൽ സെക്രട്ടറി ഉന്നത വിദ്യാഭ്യാസ വകുപ്പ് ഛവ സെക്രഭ്ടേറിയറ്റ് തിരുവനന്തപുരം





GOVERNMENT OF KERALA

Abstract

Higher Education Department- W.P(C) Nos. 4157, 19009, 20001, 20744, 20833, 21000, 21027, 21186, 21209, 21224, 21243, 21244, 21516, 21677, 21527, 21949, 22151, 22275 & 22992 of 2017 filed before the Hon'ble High Court of Kerala- Judgment- Complied-Orders Issued.

HIGHER EDUCATION (C) DEPARTMENT

G.O.(Rt)No.896/2019/HEDN Dated, Thiruvananthapuram, 03/06/2019

- Read 1 G. O. (P) No. 171/99/H. Edn., dated 21.12.1999.
 - 2 G. O. (P) No. 21/2000/H. Edn., dated 18.02.2000.
 - 3 G. O. (P) No. 5/2001/H. Edn., dated 03.01.2001.
 - 4 G. O. (P) No. 25/2016/H. Edn., dated 21.12.2016.
 - 5 G. O. (P) No. 26/2016/H. Edn., dated 21.12.2016.
 - 6 Judgment of the Hon'ble High Court in W.P(C) Nos. 4157, 19009, 20001, 20744, 20833, 21000, 21027, 21186, 21209, 21224, 21243, 21244, 21516, 21677, 21527, 21949, 22151, 22275 & 22992 of 2017 filed before the Hon'ble High Court of Kerala, dated 13.02.2019.
 - 7 Minutes of the meeting held on 30.04.2019 in connection with the recovery of the amount given to teachers towards the remuneration of answer scripts of regular students.

ORDER

In the Government Order read as first paper above, orders were issued implementing revised scale of pay to the University/College teachers at par with the revised UGC scales of pay with effect from 01.01.1996. The Government also issued orders read as second paper above prescribing hours of work, number of working days etc.

2. As per the Government order read as third paper above, Government have issued orders in accordance with the recommendation of the UGC scheme to the effect that teachers shall value the answer scripts of regular students as part of duty. Government have ordered that no separate

remuneration will be paid for the same and regarding the private candidates, the valuation of answer scripts may be remunerated and it can be given to serving as well as retired teachers.

- 3. As per the Government order read as fourth paper above, sanction has been accorded for the release of the fourth installment of the 6th UGC Pay revision arrears to the college and University teachers. The Accountant General, Kerala pointed out that excess payment was made to the teachers by the Universities for valuation of answer scripts of regular students, which has to be performed as part of the normal duty of the teachers as per the guidelines issued by the U. G. C. Hence it was incumbent upon the State to recover such excess amount from the arrears due to the teachers. Since Universities required some time to quantify the exact amount to be recovered from the teachers, Government ordered to release only 80% of the arrears and to hold back the remaining 20% of the amount.
 - 4. As per the Government Order read as fifth paper above, the Government have entrusted the Registrar, the Finance Officer, and the Controller of Examinations of each University to quantify the excess amount recoverable from each faculty member, who received remuneration for valuation of answer scripts of regular students, against which the Accountant General raised objection as irregular payment and directed to complete the process within a period of three months from the date of issuance of the order. This was also reiterated in all meetings held thereafter.
 - 5. Against the Government Order read as fifth paper above, teachers have filed W.P(C) Nos. 4157, 19009, 20001, 20744, 20833, 21000, 21027, 21186, 21209, 21224, 21243, 21244, 21516, 21677, 21527, 21949, 22151, 22275 & 22992 of 2017 before the Hon'ble High Court of Kerala. As per the judgment dated 13.02.2019, the Hon'ble High Court of Kerala have ordered to take a decision in the matter in consultation with the University within a period of two months and if the Government is of the view that the amount has to be recovered from the petitioners, they shall quantify the amount and release the balance to the petitioners within a further period of three months. The Court has also ordered that if anyone of the petitioners have not received 80% of the arrears, they shall be given such arrears within a period of two months.
 - 6. In compliance of the High Court order read as 6th paper

above, Government have convened a meeting on 30/04/2019. Thunchath Ezhuthachan Malayalam University informed that no remuneration has been paid to teachers as part of evaluation of answer scripts of regular University of Science Technology, and Cochin students. Sankaracharya University of Sanskrit and University of Kannur forwarded the details of steps taken for the recovery of remuneration given to faculty members for evaluation of answer scripts of regular students. Kerala, Mahatma Gandhi and Calicut Universities did not furnish the excess amounts of remuneration paid to the teachers. These Universities were once again directed in the meeting to furnish the details regarding the recovery of remuneration given to teachers towards the evaluation of answer scripts of regular students by 30/5/2019, as per the minutes of the meeting read as 7th paper above.

- 7. It is the University that engaged the faculty for correction of answer sheets of students, including those who are not the regular students and it is the University that would have the quantification of the erroneous excess payment. Despite repeated directions, Kerala, Mahatma Gandhi and Calicut Universities have failed to provide details of excess payment that can be recovered.
- 8. In the light of the High Court judgement, Government hereby order the concerned Universities to quantify the amount given to faculty members for the evaluation of answer scripts of regular students and to recover the amount urgently from them. Government are also pleased to order that after the recovery of the remuneration given to teachers towards the evaluation of answer scripts of regular students, the remaining 20% of the amount in connection with the fourth installment of sixth UGC pay revision may be released to the teachers. It is also ordered that if anyone of the petitioners have not received 80% of the arrears, they shall be given such arrears.
- 9. The order of the Hon'ble High Court, read as 6th paper above, is thus complied herewith.

(By order of the Governor)

DR. USHA TITUS

PRINCIPAL SECRETARY

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The Registrars of all Universities

Director of Collegiate Education, Thiruvananthapuram

The Director of Technical Education, Thiruvananthapuram

Finance Department

The Director of Treasuries, Thiruvananthapuram

The Principal Accountant General, (A&E)/(Audit), Kerala, Thiruvananthapuram

The Advocate General, Kerala, Thiruvananthapuram (with Covering Letter)

All sections of Higher Education Department

All Managers and Principals of Aided College (Through the Director of Collegiate Education)

www.highereducation. kerala. gov.in

Information & Public Relations (Web & New Media)Department

Forwarded /By order

Section Officer

ഉന്നത വിദ്യാഭ്യാസ വകപ്പ് - പബ്ലിക് അക്കൗണ്ട്സ് കമ്മിറ്റി (2016-19) = 2017 മാർച്ച് മാസത്തിൽ അവസാനിച്ച സാമ്പത്തിക വർഷത്തെ സംബന്ധിച്ച സി & എ.ജി റിപ്പോർട്ട് - ഖണ്ഡിക നം.6.5 ന്മേലുള്ള ന്യൂനതാ പരിഹാര പത്രിക

സീരിയൽ	ഖണ്ഡിക	ഓഡിറ്റ് പരാമർശം	നടപടി സ്റ്റേറ്റ് മെന്റ്
നം.	നം.		AICTE
(no.	6.5	Violation of AICTE norms in placement to posts of Associate Professors Director of Technical Education violated AICTE norms/GOK orders while making placement to posts of Associate Professors resulting in inadmissible payment of atleast 1.46 core in 24 cases test-checked.	സർക്കാർ ഉത്തരവ് ജി.ഒ.(പി) 389/2010/ഉവിവ തീയതി 7.12.2010 പ്രകാരം AICTE സ്ക്കീമിന്റെ കീഴിലുള്ള എഞ്ചിനീയറിംഗ് കോളേജകളിലെയും യൂണിവേഴ്ലിറ്റികളിലെയും അദ്ധ്യാപകരുടെ ശമ്പള സ്കെയിൽ പരിഷ്ടരിച്ച് ഉത്തരവായിട്ടുണ്ട്. പ്രസ്കൃത ഉത്തരവിലെ ക്ലോസ് - 5 ൽ അദ്ധ്യാപകരെ അസിസ്റ്റന്റ് പ്രൊഫസർ, അസോസിയേറ്റ് പ്രൊഫസർ, പ്രോഫസർ എന്നീ തന്ത്യികകളിൽ നിയമിക്കുന്നതിന്റെ വിശദാംശങ്ങൾ നൽകിയിട്ടുണ്ട്. മേൽ ഉത്തരവിലെ ക്ലോസ് - 5 പ്രകാരം യൂണിവേഴിസ്റ്റികളിലെ കോളേജകളിലും ആകെ മൃന്ത തന്ത്യികകളെ ഉള്ളൂ. അതായത് (അസിസ്റ്റന്റ് പ്രൊഫസർ, അസോസിയേറ്റ് പ്രൊഫസർ, ഒര്യാഫസർ) ക്ലോഫസർ (അസിസ്റ്റന്റ് പ്രൊഫസർ, അനോവിയേറ്റ് പ്രൊഫസർ, ഒര്യാഫസർ) ക്ലോസ് 5.3 ന്റെ അടിസ്ഥാനത്തിൽ, അനുവദിക്കപ്പെട്ട തന്ത്യികകളിലേയ്ക്ക് നിയമിച്ചിട്ടുള്ള, നിലവിലുള്ള ("incumbent")ലക്ചാർമാർ കേഡർ അസിസ്റ്റന്റ് പ്രൊഫസർമാരായും നിലവിലുള്ള അസിസ്റ്റന്റ് പ്രൊഫസർമാർ കേഡർ അസോസിയേറ്റ് പ്രൊഫസർമാരായും പുനർനാമകരണം ചെയ്യം. പ്രോഫസർമാർ കേഡർ പ്രോഫസർ ആയി ഇടൽകയും ചെയ്യം. അസോസിയേറ്റ് പ്രൊഫസർടെയും, പ്രോഫസർടെയും സ്ഥാനകയറ്റം യോഗ്യരായ അദ്ധ്യാപകരുടെ സീനിയോറിറ്റി ആധാരമാക്കി, മേൽ ഉത്തരവിലെ ക്ലോസ് 6-ന്റെ അടിസ്ഥാനത്തിലാണ് നടത്തേണ്ടത് അസോസിയേറ്റ് പ്രൊഫസറുടെ പേ ബാൻഡ് 37600-67000 (AGP 9000) (ക്ലോസ് 6.18) ആണ്. മേൽ ഉത്തരവ് പ്രകാരം "ഇൻകംബെന്റ് ഫാക്കൽട്ടിയുടെ" നിർവചനം നിലവുള്ള തന്ത്യൂകയിൽ നിയമിക്കകയോ സ്ഥാനകയറ്റം നൽകകയോ ചെയ്യന്നവർ എന്നാണ് (പ്രസ്തത തസ്ത്യിക 'cacire' തസ്ക്കിക എന്നും അറിയപ്പെടുന്നു.) AICTE regulation — ഒറ്റ് അടിസ്ഥാനത്തിലാണ് ഗവൺമെന്റ് എഞ്ചിനീയറിംഗ് കോളേജകളിൽ ഓരോബാഞ്ചിലും സർക്കാർ തസ്ത്യികകൾ സൃഷ്ടിച്ചിരിക്കുന്നത്. ഉദാഹരണത്തിന്, 31.03.2018 ലെ കണക്കന്തസരിച്ച് നിലവിലുള്ള അസിസ്റ്റേന്റ് പ്രൊഫസർ തസ്ത്യിക - 205 ഉം പ്രൊഫസർ തന്ത്യിക - 105 ഉം അസോസിയോറ്റ് പ്രൊഫസർ തന്ത്യിക - 105 ഉം ആസ്
			ലെ കണക്കനുസരിച്ച് നിലവിലുള്ള അസിസ്റ്റന്റ് പ്രൊഫസർ തസ്തികയുടെ എണ്ണം - 020 അസോസിയേറ്റ് പ്രൊഫസർ തസ്തിക -245 ഉം പ്രൊഫസർ തസ്തിക -105 ഉം ആണ് എഞ്ചിനീയറിംഗ് കോളേജ്ചകളുടെ തുടർ അംഗീകാരത്തിന് (continuous) approval AICTE നിഷ്ടർഷിച്ച പ്രകാരമുള്ള എണ്ണം അദ്ധ്യാപകർ ഓരോ തലത്തിലും (അസിസ്റ്റന്റ

നിർബന്ധമായും പ്രൊഫസർ, അസോസിയേറ്റ് പ്രൊഫസർ) പ്രൊഫസർ, അല്ലാത്തപക്ഷം എ ഐ സി ടി ഇ യുടെ അംഗീകാരം ഉണ്ടായിരിക്കേണ്ടതാണ്. ലഭ്യമാകുകയില്ല. അതിനാൽ പുനർനാമകരണം ചെയ്യുമ്പോൾ കേഡർ അനുപാതം നിലനിർത്തിയില്ലെങ്കിൽ AICTE അംഗീകാരം നഷ്ടപ്പെടാൻ സാധ്യതയുണ്ട്. അതായത് അസിസ്റ്റന്റ് പ്രൊഫസർമാരെയെല്ലാം 01.01.2006 കണക്കനുസരിച്ച് പ്രൊഫസർ ആയി പുനർ നാമകരണം ചെയ്തെങ്കിൽ മാത്രമേ അസോസിയേറ്റ് നിലനിർത്താൻ സാധിക്കുകയുള്ള. സയമബന്ധിതമായി പ്രസ്തത അനുപാതം അസോ**സിയേ**റ്റ് പ്രൊഫസർമാരുടെയും നടക്കാത്തതിനാൽ സ്ഥാനകയറ്റം പ്രൊഫസർമാരുടെയും എണ്ണം AICTE റെഗുലേഷൻ നിഷ്ടർഷിച്ചിട്ടുള്ളതിനെക്കാൾ പൊതുവെ കുറവാണ്. ഈ സാഹചര്യത്തിൽ എഞ്ചിനീയറിഗ് കോളേജുകളുടെ തുടർ അംഗീകാരത്തിനായി എല്ലാ അസിസ്റ്റന്റ് പ്രൊഫസർമാരെയും അസോസിയേറ്റ് പ്രൊഫസർമാരായി പ്രനർ നാമകരണം ചെയ്യേണ്ടത് അത്യാവശ്യമാണ് (എണ്ണം ക്രമീകരിക്കുന്നതിന്).

സാങ്കേതിക വിദ്യാഭ്യാസ ഡയറക്ടറുടെ കാര്യാലയത്തിൽ നടത്തിയ അക്കൗണ്ടന്റ് ജനറലിന്റെ ആഡിറ്റിലെ തടസ്സവാദങ്ങൾ അസിസ്റ്റന്റ് പ്രൊഫസർമാരുടെ പുനർ അസിസ്റ്റന്റ് പ്രൊഫസർമാരുടെ തസ്തികയിലുളള കേഡർ നാമകരണവം സ്ഥാനകയറ്റവും പ്ലേസ്മെന്റം സംബന്ധിച്ചാണ് (pre-revised). ടി തടസ്സവാദങ്ങൾ മേൽ സർക്കാർ ഉത്തരവിലെ ക്ലോസുകൾ (6.1.10, 6.1.11, 6.1.12) അടിസ്ഥാനപ്പെടുത്തിയാണ്. എന്നാൽ ജി.ഒ.(പി)/389/2010/എച്ച് ഇ ഡി എൻ നമ്പർ ഉത്തരവ് അതിനു ശേഷമുള്ള സ്പഷ്ടീകരണത്തിലും (സർക്കാർ കത്ത് നം.93/ജി1/2012/എച്ച് ഇ ഡി എൻ തീയതി 3.03.12) എന്നിവ പ്രകാരം 6.1.10, 6.1.11, 6.1.12 എന്നീ ക്ലോസുകൾ പ്രകാരം കരിയർ അഡ്വാൻസ്കെന്റ് സ്കീമിന് മാത്രമാണെന്നും സ്ഥാനകയറ്റത്തിന് അതിനാൽ മേൽ സൂചിപ്പിച്ച ഉത്തരവും പ്രസക്തിയില്ലെന്നും വൃക്തമാക്കിയിട്ടണ്ട്. സ്പഷ്ടീകരണവും പ്രകാരം 6.1.10, 6.1.11, 6.1.12 എന്നീ ക്ലോസുകൾ ശമ്പള പരിഷ്കരണ ഉത്തരവിന് മുമ്പ് (7.12.2010 നു മുമ്പ്) നടന്ന സ്ഥാനക്കയറ്റത്തിന് ബാധകമല്ല. ആയതിനാൽ അസിസ്റ്റന്റ് പ്രൊഫസർമാന്ദടെ പുനർ നാമകരണവും അവരുടെ കേരള സർക്കാർ ശമ്പള പരിഷ്ടരണ ഉത്തരവിന്റെ സ്ഥാനകയറ്റവും മാനദണ്ഡങ്ങളും പാലിച്ചാണ് നടത്തപ്പെട്ടിട്ടുള്ളതെന്നും ഉള്ള വിവരം നിയമസഭാ സമിതിയെ അറിയിക്കുന്നു.

വിജ്യാകുമാർ ആർ. ജോയിൽ സെക്ട്രി ഉന്നത വിദ്യാഭ്യാസ വഴുപ്പ് ഗവ. സെക്രദ്ദേറിയറ്റ് ഇന്നത വിദ്യാഭ്യാസ വകപ്പ് - പബ്ലിക് അക്കൗണ്ട്സ് കമ്മിറ്റി (2016-19) -2017 മാർച്ച് മാസത്തിൽ അവസാനിച്ച സാമ്പത്തിക ഫ്.ഷത്തെ സംബന്ധിച്ച സി & എ ജി റിപ്പോർട്ട് - ഖണ്ഡിക 6.5 − അധിക വിവരങ്ങൾ നൽകുന്നത് സംബന്ധിച്ച സ്റ്റേറ്റ് മെന്റ്

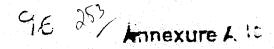
നിയമസഭയുടെ പബ്ലിക് അക്കൗണ്ട്സ് കമ്മിറ്റി (2016-19) മാർച്ച് മാസത്തിൽ അവസാനിച്ച സി & എ ജി റിപ്പോർട്ടിലെ ഖണ്ഡിക 6.5 മ്മേലുള്ള ന്യൂനതാ പരിഹാര പത്രിക 21.10.2020 ൽ ചേർന്ന യോഗത്തിൽ പരിഗണിക്കുകയും, സമിതി അധിക വിവരങ്ങൾ ആരായുകയും ചെയ്തിരുന്നു. സമിതി ആവശ്യപ്പെട്ട അധിക വിവരങ്ങൾ സംബന്ധിച്ച സ്റ്റേറ്റ് മെന്റ് താഴെ ചേർക്കുന്നു.

	ഓഡിറ്റ് പരാമർശം	12	അധിക വിവരങ്ങൾ സംബന്ധിച്ച റിപ്പോർട്ട്
Mo.		അധിക വിവരങ്ങൾ	
6.5	AICTE norms/GOK orders while making placement to posts of Associate Professors resulting in inadmissible	എഞ്ചിനീയറിംഗ് കോളേജിലെ സ്ഥാനക്കയറ്റവുമായി ബന്ധപ്പെട്ട് ബഇ. സുപ്രീം കോടതിയിലുള്ള കേസുകളുടെ വിശദാംശങ്ങൾ	സർക്കാർ എഞ്ചിനീയറിംഗ് കോളേജിലെ പ്രിൻസിപ്പൽ/ പ്രൊഫസർ/അസോസിയേറ്റ് പ്രൊഫസർ എന്നീ കേഡറുകൾ സംബന്ധിച്ച് നിലവിൽ സുപ്രീം കോടതിയിൽ കേസുകൾ നിലവിലില്ല.
C a mar a C y policina como formalizado		(ii) അഡ്വ: ജനറലിന്റെ ലീഗൽ ഒപ്പീനീയൻ	23.10.2018 തീയതിയിലെ SS/23/2017/AG നമ്പരായുള്ള അഡ്വ:ജനറലിന്റെ ഒപ്പിനിയൻ അനുബന്ധമായി ചേർത്തിട്ടുണ്ട്.
			ബഇ. സുപ്രീം കോടതിയിൽ നിലവില്പണ്ടായിരുന്ന C.A 4604/2018, ഹർജിയിലെ 26.04.2016 ലെയും C.A 4502/2016 ലെ 28.04.2016 ലെയും വിധി ന്യായത്തിന്റെ അടിസ്ഥാനത്തിൽ സർക്കാർ എഞ്ചിനീയറിംഗ് കോളേജിലെ 2008 മുതലുള്ള സ്ഥാനക്കയറ്റങ്ങൾ പുനഃക്രമീകരിക്കാൻ 07.11.2017 ലെ G.O (Ms) 282/2017/ഉവിവ ഉത്തരവ് പ്രകാരം തീരുമാനിക്കുകയുണ്ടായി. ഇതിൻ പ്രകാരം 07.03.2019 തീയതിയിൽ G.O (Ms)55/2019/HEdn മുതൽ 72/2019/HEdn വരെ (18 ഉത്തരവുകൾ) ആയി സ്ഥാനക്കയറ്റം/തരംതാഴ്ക്കൽ ഉത്തരവുകൾ പുറപ്പെട്ടവിക്കുകയും, ഇതിനെതിരെ നിരവധി അധ്യാപകർ ബഇ. ടിബ്യൂണലിനെ സമീപിക്കുകയും സ്റ്റേ ഉത്തരവ് ലഭ്യമാക്കുകയും ചെയ്തു. 05.03.2020 ൽ ബഇ. ടിബ്യൂണൽ പുറപ്പെട്ടവിച്ച അന്തിമ വിധിക്കെതിരെ സർക്കാർ സമർപ്പിച്ച അപ്പീൽ ഹർജി 03.12.2020 ൽ ബഇ. ഹൈക്കോടതി പരിഗണിക്കുകയും തീർപ്പാക്കുകയും ചെയ്തിട്ടുണ്ട്. ബഇ. ഹൈക്കോടതിയുടെ 03.12.2020 ലെ വിധിന്യായ പ്രകാരം ഗവൺമെന്റ് എഞ്ചിനീയറിംഗ് കോളേജിലെ പ്രിൻസിപ്പൽ/പ്രൊഫസർ/അസോസിയേറ്റ് പ്രൊഫസർ എന്നിവ സെലക്ഷൻ തസ്തികയാണെന്നും, വിധിപകർപ്പ് ലഭ്യമായി 3 മാസത്തിനുള്ളിൽ AICTE നിഷ്കർഷിക്കുന്ന മാനദണ്ഡങ്ങൾ പാലിച്ചുകൊണ്ട് ടി തസ്തികകളിലേക്കുള്ള "Regular Promotions"

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	നടപ്പാക്കണമെന്നം ഉ	ഉത്തരവായിട്ടുണ്ട്	്. ഇതിനായുള്ള <mark>നടപ</mark> ടികൾ	ർ സ്വീകരിച്ചുവരുന്നു.	
(iv)സർക്കാർ എഞ്ചിനീയറിംഗ്	ശാഖയുടെ പേര്	അംഗീകൃത ശ്രേണീബലം			
എഞ്ചനിയറിംഗ കോളേജ്ചകളിലെ അസിസ്റ്റൻ്റ് പ്രൊഫസർ /അസോസിയേറ്റ് പ്രൊഫസർ എന്നിവരെ നിലവിലെ എണ്ണം/ഘടന ഉൾപ്പെടുന്ന സ്റ്റേറ്റ് മെൻ്റ്.		പ്രൊഫസർ	അസോ സിയേറ്റ് പ്രൊഫസർ	അസിസ്റ്റന്റ് പ്രൊഫസർ	
	സിവിൽ എഞ്ചിനീയറിംഗ്	17	40	106	
	മെക്കാനിക്കൽ എഞ്ചിനീയറിംഗ്	21	52	130	
	ഇലക്ലോണിക്സ് & കമ്മ്യൂണിക്കേഷൻ എഞ്ചിനീയറിംഗ്	21	47	126	
	ഇലക്ലിക്കൽ & ഇലക്ലോണിക്സ് എഞ്ചിനീയറിംഗ്	18	43	111	
	കമ്പ്യൂട്ടർ സയൻസ് & എഞ്ചിനീയറിംഗ്	10	24	64	
	ആർക്കിടെക്ചർ	6	11	26	
	കെമിക്കൽ എഞ്ചിനീയറിംഗ്	4	7	20	
	പ്രൊഡക്ഷൻ എഞ്ചിനീയറിംഗ്	2	4	10	
	ഇൻഫർ മേഷൻ ടെക്ക് നോളജി	3	12	27	
	മാസ്റ്റർ ഓഫ് കമ്പ്യൂട്ടർ ആപ്ലിക്കേഷൻ	3	6	12	
	ആകെ	105	246	632	

യെ വരുത്ത്യായും പ്രത്യാത്യായും അസ്യാത്യായും അസ്യാത്യായും അസ്യാത്യായും അസ്യാത്യായും അസ്യാത്യായും അസ്യാത്യായും അസ്യാത്യായും





C. P. SUDHAKARA PRASAD

ADVOCATE GENERAL

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23rd October, 2018

No.SS 23/2017/AG

The Secretary to Government Higher Education (G) Department Government Secretariat Thiruvananthapuram

Sir,

Sub: Qualification and method of appointment of faculty members of Government Engineering Colleges – Legal Opinion forwarding of – reg.

On the basis of the discussion with your Officers on 17.10.2018 and 22.10.2018 regarding the review of promotion and appointment to be made in the Technical Education Service from the category of Associate Professor to the category of Principal in view of the decision of the Honourable Supreme Court in Civil Appeal No. 4604/2016 and connected cases the following opinion is given.

The method of recruitment and qualifications for faculty members of Government Engineering Colleges under the State was governed by the Technical Education Special Rules, 1967. However, the qualifications prescribed by the All India Counsel for Technical Equation (AICTE) was implemented in respect of faculty members of Government Engineering Colleges as per G.O.(P) No. 81/90/H.Edn dated 27.03.1990. The All India Counsel for Technical Education revised the qualification for the post of Assistant Professor (re-designated as Associate Professor) as Ph.D Degree with first class at Bachelors or Masters level in the appropriate branch of

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Announce A

Engineering/Technology. The above decision of the AICTE was communicated to all concerned as per letter dated 15.03.2000. Subsequently AICTE issued Notification dated 18.02.2003 granting exemption from acquiring the Ph.D qualification for 7 years. Thereafter the AICTE constituted an expert committee to give clarification/anomalies pertaining to the pay scale and service conditions for teachers of Degree/Diploma level technical institutions and the decision of the expert committee was approved as per communication No. F.No.FD/PSSC/Clarify/ 2033/1 dated 10.09.2003. Item No. 37 in Annexure 1 of the above communication dated 10.09.2003 is regarding the relaxation of qualifications to various categories of teachers in Degree level technical institutions to the promotion effected in between the period of AICTE Notification on Revised Pay Scale and service conditions and orders of respective State Government. The Committee recommended relaxation of qualification in respect of teachers who were recruited prior to 01.01.1996. In view of the above recommendations AICTE issued clarification dated 10.09.2003 prescribing that an Assistant Professor is entitled for exemption for acquiring Ph.D Degree for 7 years from the date of his/her promotion to the post of Assistant Professor.

The Government amended the Technical Education Special Rules in the year 2003 by incorporating the qualifications prescribed by the AICTE as per Notification dated 15.03.2000. As per the above amendment, the Ph.D. Degree was the required minimum qualification for the post of Assistant Professor (pre-revised). However, in view of the AICTE Notification dated 18.02.2003 and in view of the darification issued by the AICTE as per communication dated 10.09.2003 the Government further amended the Special Rules in the year 2004 incorporating Rule 6 A(1) and 6 A(2) by which an exemption was provided for possessing Ph.D Degree for the post of

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Annexure A 19/3

Assistant Professor, but they have to acquire Ph.D Degree within 7 years from the date of appointment to the post of Assistant Professor.

The relaxation granted by the Government in the Special Rules was in tune with the qualification prescribed by the AICTE as per Notification dated 18.02.2003 as clarified by communication dated 10.09.2003. In the meanwhile, steps were initiated to fill up the vacancies of Assistant Professor, Professor and Principal as per public notification in the year 2008 for conducting open selection. Subsequently, ranked lists were prepared after conducting the selection by a Staff Selection Committee constituted by the Government. However, the entire selection was cancelled by the Government in the year 2009 based on the request of service organizations. Thereafter, the Government decided to fill up the vacancies by granting temporary promotion under Rule 31(a) (i) of KS&SSR.

The incorporation of Rule 6 A(1) and 6 A(2) in the Special Rules as per the amendment of 2004 was challenged by certain employees before the Honourable High Court in W.P.(C) No. 31886/2008. The above Writ Petition along with other connected cases were heard by the Honourable High Court and allowed by the judgment dated 06.10.2009 declaring that Rule 6A is unconstitutional, without legislative competence and accordingly Rule 6A was declared illegal. The Honourable High Court ordered that fresh selection list shall be prepared for appointment to the posts of Associate Professors and Professors in accordance with the qualifications prescribed by the AICTE, pursuant to the Notification published on 15.04.2008 from among those who applied for the post in response to the Notifications and appointment shall be made there from to the vacancies available. The judgment of the Learned Single Judge was challenged before the Division Bench in Writ Appeal No.

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Annexure A 10/4

2706/2009 and connected cases. The Division Bench upneld the decision of the Learned Single Judge as per judgment dated 06.12.2003 in Writ Appeal No. 2706/2009. The Writ Appeal judgment was challenged before the Honourable Supreme Court and the Honourable Supreme Court in Civil Appeal No. 4604/2016 and connected cases held that as per the AICTE norms an Associate Professor is entitled to be promoted without Ph.D qualification and he can continue in the post even after 7 years, but he will not be entitled for increment after 7 years from the date of promotion in case he did not acquired the qualification of Ph.D.

In the meanwhile, to comply with the judgment of the Honourable High Court in Writ Appeal No. 2706/2009 and connected cases, the Government prepared a fresh ranked list for promotion to the post of Associate Professor and Professor and issued reversion orders to the incumbents who were holding the post of Assistant Professor. Government also issued reversion orders to Associate Professor who were given promotion in accordance with Rules 6A (2) of the Special Rules. Thereafter, the Government issued promotion orders for granting promotion to the post of Associate Professor from the candidates having Ph.D qualification.

In view of the decision of the Honourable Supreme Court in Civil Appeal No. 4604/2016 the exemption granted by the Government as per Rule 6A(2) of the Special Rules for acquiring Ph.D qualification for 7 years is valid. Therefore the entire promotion from 2008 has to be revised in accordance with the qualifications prescribed by the AICTE and in accordance with the Special Rules. Since the AICTE norms provides relaxation for acquiring Ph.D as qualification for promotion to the post of Associate Professor/Professor, the

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Annexure A 10/5

follows that the Assistant Professors were eligible for promotion as Associate Professor without Ph.D and are legally entitled to acquire the Ph.D Degree within the exempted period of 7 years. In view of the Supreme Court decision, the entire promotions from 2008 onwards have to be reviewed and to make appointments in accordance with AICTE norms and Special Rules. In the event of making appointments in accordance with the declaration made by the Honourable Supreme Court, in case, there are persons who are liable to be reverted from the post of Principal/Professor that has to be done. All promotions from the category of Associate Professor, Professor and Principal has to be reviewed in accordance with the declaration of law made by the Honourable Supreme Court and fresh selection has to be conducted in accordance with the AICTE norms and the Special Rules.

Rule 10 (a) (b) of KS&SSR has no application in the matter of appointment to the post of Associate Professor, Professor and Principal in view of the fact that the candidates are entitled for exemption of 7 years from acquiring Ph.D qualification and therefore, the experience with Ph.D is not a mandatory requirement as provided under Rule 10(a) (b) of KS&SSR. In the above circumstances all promotions from 2008 onwards in the category of Associate Professor/Professor and Principals have to be reviewed and revised and fresh appointment orders have to be issued in accordance with AICTE norms and Special Rules.

Assistant Professor is the feeder category for promotion to the category of Associate Professor. An Assistant Professor without Ph.D is entitled to be promoted as Associate Professor. Therefore, the promotion of Associate Professor has to be reviewed first. As per the AICTE Norms the

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qualification for the post of Professor is same as that of Associate Professor. Associate Professor forms the feeder category for Professor. It follows that promotion of Professors have to be reviewed and revised based on feeder category persons consequent on the revision of promotion of Associate Professor. After reviewing the promotions of Professors, there may be change in the list of person to be included in the zone consideration for promotion as Principal. Necessarily based on the change of zone of consideration promotion to the post of Principal has to be reviewed and revised. For the full compliance of the judgment of the Supreme Court the entire promotion/appointment from the category of Associate Professor to Principal have to be reviewed and revised in accordance with AICTE norms and Special Rules.

Yours faithfully,

C.P. SUDHAKARA PRASAD ADVOCATE-GENERAL

THIS ANNEXURE IS THE TRUE PHOTOCOPY

OF THE ORIGINAL GOCUMENT

Higher Education Department- Committee on Public Accounts (2019-21)-Audit Report for March 2017 (G&SS) Para 6.6- Deficiencies identified by AICTE during inspection of a Polytechnic College resulting in denial of extension of approval to College by AICTE and subsequent liability to admit an entire batch of students to the College- Interim Reply- Reg

- 1. The Central Polytechnic College, Thiruvananthapuram had submitted the online application for the extension of approval for 2015-16 to AICTE on time and the online status as on 23.12.2014 showed it as "In Progress". There was no change in the status on the last date of submission of application and the College was not able to submit again. Later, on 07.03..2015, when the report was taken, the application status was shown as 'application not submitted'. This fact was duly informed to Regional Office of AICTE via e-mail and by post. The hard copy of the application was submitted to the Regional Office of AICTE on time. The Regional Office was frequently contacted regarding this matter and the college was hopeful that since the hard copy was submitted in time, the approval will not be affected.
- 2. Admission to the diploma programmes for 2015-16 was thereafter conducted as per schedule expecting ex post facto extension of approval from AICTE. Unfortunately, the extension of approval was not received and later, in the month of February 2016, it was informed by the Approval Bureau of AICTE that the College was included in the 'BREAK IN EOA' category. By that time the admission process was completed and academic year was almost over.
- 3. Subsequently, application for the extension of approval for 2016-17 was submitted. Consequently on 9 April 2016, an Expert Visit Committee (EVC) of the AICTE conducted an inspection in the College. EVC submitted a report pointing out deficiencies regarding compound wall, motorized internal roads, classrooms etc of the institution. Based on the report, the Principal and others appeared before Appellate Committee for a hearing on 18 April 2016. After the Appellate Committee Meeting, a letter was received from the AICTE stating the withdrawal of the approval for 2016-17 and directing not to admit students for the year 2016-17.
- 4. No admissions were made in 2016-17 and measures were taken to rectify the deficiencies mentioned in the report given by EVC. The College applied for EOA recommended for extension of approval for the year 2017-18. The EVC also interest of students, considering the infrastructure and teaching and technical AICTE Approval Bureau regarding the matter but they informed that the EOA considering the infrastructure and teaching and technical cannot be granted at this stage.
- 5. Government as per D.O Letter no. L2/308/2017/HEDN dated 05.03.2019 of Principal Secretary, Higher Education Department approached AICTE to grant expost facto approval tto Government Central Polytechnic College, Thiruvananthapuram for the academic year 2015-16. In reply to the above request the AICTE has informed that the request was re-considered by the Executive Committee of AICTE but resolved not to accord ex-post facto approval to the institute for 2015-16.

6. Government after examining the reply of the AICTE, have again addressed AICTE to reconsider their decision and sanction ex-facto approval to the College for the academic year 2015-16, vide D.O. letter No. L2/308/2017/HEDN dated 19.10.2020 (copy enclosed). Government have taken up the matter with the M.Ps from Kerala to interfere in the matter and to do their best possible for regaining the recognition of the institution for the years 2014-15 and 2015-16

7. However, all the deficiencies pointed out by the AICTE inspection team have been rectified and the Polytechnic College as of now is having AICTE accreditation for all subsequent batches. Further, Director of Technical Education has been instructed to take all possible steps to ensure that such incidents are not

recurring in future.

Appendices

APPENDIX III Appendices from AG's Report

Appendix 4.1

List of works included in the 12th Five Year Plan but not taken up/completed

(Reference: Paragraph 4.2.3; Page: 57)

		4	(₹in lakh
Name of Work	Amount earmarked	Amount allotted	Present status
Reel Paper godown at GP Mannanthala	35.00	40.00 (11/2012)	Completed
Reel Paper godown at GP Vazhoor	45.00	65.00 (11/2012)	Completed
Reel Paper godown at GP Ernakulam	40.00	20.00 (11/2012)	Not taken up
Reel Paper godown at GP Kozhikode	40.00	27.50 (11/2012)	Completed
Quarters for employees at GP Wayanad	200.00	0.00	Fund not allotted
Quarters for employees at GP Kannur	200.00	245.00 (11/2012)	
Quarters for employees at GP Shoranur (Reconstruction Works)	100.00	0.00	Work going on Fund not allotted
Compound Wall at GP Mannanthala	300.00	300.00 (09/2013)	Not taken up
Waste Paper Godown at GP Mannanthala	41.00	0.00	AS for ₹20.50 lakh (2011-12) and completed.
Waste Paper Godown at GP Vazhoor	45.00	0.00	Fund not allotted
Waste Paper Godown at GP Ernakulam	41.00	25.00 (11/2012)	Not taken up
Waste Paper Godown at GP Kozhikode	41.00	29.50 (11/2012)	Completed
Waste Paper Godown at GP Kannur	41.00	0.00	Fund not allotted
Waste Paper Godown at GP Wayanad	41.00	0.00	Fund not allotted
Warehouse at GCP Thiruvananthapuram	50.00	0.00	Fund not allotted
Water Storage Facility at GP Mannanthala	50.00	0.00	Fund not allotted
Water Storage Facility at GP Vazhoor	50.00	0.00	Fund not allotted
Water Storage Facility at GP Kannur	50.00	0.00	Fund not allotted
Water Storage Facility at GP Shoranur	50.00	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and	12.50		
Drainage System at GCP Thiruvananthapuram Maintenance of Electrical, Water Supply and	12.50	0.00	Fund not allotted
Drainage System at GP Mannanthala	12.50	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and Drainage System at Stamp Manufactory, Thiruvananthapuram	12.50	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and Drainage System at GP Vazhoor	12.50	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and Drainage System at GP Shoranur	12.50	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and Drainage System at GP Kozhikode	12.50	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and Drainage System at GP Kannur	12.50	0.00	Fund not allotted
Maintenance of Electrical, Water Supply and Drainage System at GP Wayanad	12.50	0.00	Fund not allotted
deconstruction of Damaged Compound Wall at GCP Thiruvananthapuram	47.50	0.00	Fund not allotted
otal amount	1607.50		

Appendix 4.2 Delay in rectification of complaints of modern machinery (Reference: Paragraph 4.2.7; Page: 62)

Name of Press	Name of machinery	Period during which idling		
•	Digital printer (RISO brand) No. 5	Under repair from 09/03/2011 onwards		
	Digital printer (RISO brand) No. 8	Under repair from 09/2011 to 02/2012		
Government Central Press,	Digital printer (RISO brand) No. 9	Under repair from 02/08/2014 onwards		
Thiruvananthapuram	Offset printing machine No. 1	Under repair from 08/2014 to 01/2015		
	Double Colour Offset Printing Machine (No. 8)	One unit (out of two units) not functioning for long periods after an accident and machine is being used partially.		
Government Press,	Offset printing machine No. 5	Under repair from 08/08/2014 onwards		
Shoranur	Offset printing machine No. 7	Under repair from 01/05/2014		
	Digital printer (RISO brand)	Not working from 2011 onwards		
Government Press,	Four-Colour sheet fed offset printing machine	25/02/2012 onwards		
Mannanthala	Five-colour sheet fed offset printing machine	One part not functioning from 10/2014		
	3 Air Conditioners for DTP	Not working since 04/2014		
Government Press, Vazhoor '	Offset printing machine No. 25	One out of two machines not functioning from 09/10/2010 due to non-functioning of electronic control card damage		

Appendix 6.4

Calculation of excess pay drawn consequent to violation of AICTE norms

(Reference: Paragraph 6.5; Page: 148)

	Section 1	Programme and		Date of placement	Due date of	Faces
				Professor and pay fixed	as Associate Professor	thrawn m 🐔
1.	A. Ramesh	Sr. Scale Lecturer 10000-325-15200	09 01 2006 18670 + 8000	09.01.2006 37400 + 9000	09.01.2009	724870
2.	Shahin M	Sr. Scale Lecturer 10000-325-15200	23.07.2007 23640 + 8000	23.07.2007 37400 + 9000	23.07.2010	548326
3,	P. Seena	Sr. Scale Lecturer 10000-325-15200	20.08.2009 23430 + 8000	20:08:2009 37400 + 9000	20.08.2012	557466
4.	Reeba Thomas	10000-325-15200	07.03.2006 20000 + 8000	97.03.2006 37400 + 9000	07.03.2009	678379
5.	Savier J.S	Sr. Scale Lecturer 10000-325-15200	19.08.2009 24290 + 8000	19.08.2009 37400 + 9000	19.08.2012	525646
6.	Salim A No. 2	St. Scale Lecturer 10000-325-15200	06.06.2009 23190 + 8000	06.06.2009 37460 +9000	06.06.2012	563465
7.	Priyanjali Prabhakaran	Sr. Scale Lecturer 10000-325-15200	04:06:2009 21560 + 800 0	04.06.2009 37400 + 9000	04.06.2012	623793
8	C. A. Prajith	Lecturer 8000-275-13500	08.06.2009 22510 + 8000	08.06.2009 37400 + 9000	08.06,2012	588696
9.	A. Praveen	Lecturer 8000-275-13500	26.09.2006 22320 + 8000	26.09.2006 37400 + 9000	26:09:2009	600890
10.	Sabitha Sumesh	Sr. Scale Lecturer 10000-325-15200	06.06.2009 21830 + 8000	96.96,2009 37400 + 9000	06.06.2012	613798
11.	Divakaran	Lecturer 8000-275-13500	20.08.2009 19050 + 8000	20.08.2009 37400 + 9000	20.08.2012	720607
12.	Reena Murali	Lecturer 8000-275-13500 Lecturer	05.06.2009 21290 + 8000	05.06.2009 37400 + 9000	05.06.2012	633890
13.	J. Sadasiyan	8000-275-13500 Sr. Scale Lecturer	02.05.2006 19210 + 8000	02.05.2006 37400 + 9000	02.05.2009	709537
14.	G. Swapna	10000-325-15200	06.06.2009 23880 + 8000	06.06.2009 37400 + 9000	06.06.2012	537938
15.	E. S. Shajahan	Asst. Professor I2000-420-18300	09.08.2005 22320 + 8000 (Pay as on 01.01.2006)	01.01.2006 37400 + 9000	09.08.2008	522428
16.	R. Sreelakshmi	Sr. Scale Lecturer 10000-325-15200	05.06.2009 23190 + 8000	05.06.2009 37400 +9000	05.06.2012	563434
17.	C. Sreekumar	Sr. Scale Lecturer 10000-325-15200	19.08.2009 23220 + 8000	19.08.2009 37400 + 9000	19.08.2012	565389
18.	P. P. Sajitha	Lecturer 8000-275-13500	07.03.2006 22320 + 8000	07.03.2006 37400 + 9000	07.03.2012	592871
19.	Tara Raveendran	Sr. Scale Lecturer 10000-325-15200	06.06.2009 23880 ± 8000	06.06.2009 37400 + 9000	06.06.2012	537938
20.	Liji P I	Lecturer 8000-275-13500	08.06.2009 20400 + 8000	08.06.2009 37400 + 9000	08.06.2012	666836
21.	Jayasree N	Lecturer 8000-275-13500	29.06.2009 21560 +8000	29:06:2009 37400 + 9000	29.06.2012	624651
22.	Sajith K	10000-325-15200	06.06.2009 20400 ± 8000	06.06.2009 37400 + 9000	06:06:2012	666763
23.	Celine Mary Stuart	10000-325-15200	05.06.2009 22510 + 8000	05.06,2009 37400 + 9000	05.06.2012	588599
24.	Rafeeque P C	Lecturer 8000-275-13500	05.06,2009 19880 + 8000	05.06,2009 37400 + 9000	05:06:2012	686020
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